Before the National Green Tribunal, Principal Bench,
New Delhi
O.A. No.305 of 2022

In the matter of:
Vipin Nayyar .....Applicant

Versus

Union of India & Ors. ....Respondents

NDOH:22.11.2022

INDEX

Sl. No.	Particulars	Page No.
1.	Reply affidavit on behalf of the Respondent No.1 (MoEF&CC).	1-6.
2.	**Annexure No.1** True copy of letter dated 08.06.2022 along-with translated copy thereof.	7-15.
3.	**Annexure No.2** True copies of letters dated 06.07.2022 along-with translated copies thereof.	16-24.
4.	**Annexure No.3** True copy of letter dated 13.07.2022 along-with inspection report of Joint Committee along-with translated copy thereof.	25-106.
5.	**Annexure No.4** True copies of 18.07.2022, 28.07.2022, 05.08.2022 & 24.08.2022 along-with translated copies thereof.	107-126.
6.	**Annexure No.5.** True copy of letter dated 26.08.2022 along-with translated copy thereof.	127-136.
7.	Proof of service.	137.

Respondent No.1

Through

Thakur Sumit
Advocate
Counsel for Respondent No.1
Office: Q-16B, LGF,
Jangpura Extension,
New Delhi-110014
Mobile No.9968454481
Office No.011-43527688
Email Id: thakursumit79@gmail.com

Place: New Delhi
Date: 19.11.2022

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION No. 305/2022

IN THE MATTER OF :

Vipin Nayyar ------**Applicant**

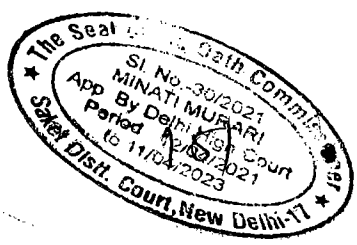
Versus

Union of India and Others ------**Respondents**

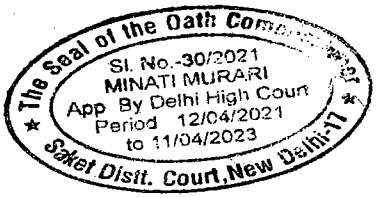
REPLY -AFFIDAVIT ON BEHALF OF RESPONDENT NO. 01, MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,

MOST RESPECTFULLY SHOWETH:

I, Shivanand S. Talawar S/o Shashikant S Talawar aged 40 years, presently working as Assistant Inspector General of Forests in the Ministry of Environment, Forest and Climate Change (MoEF&CC for short) at New Delhi do hereby solemnly affirm and state on oath as under:-



1. That, I am duly authorized and competent to swear this affidavit and as such conversant with the facts of the present case.
2. That, I have read and understood the contents of the present Original Application and state that the accompanying reply has been drafted under my instructions based on the official records and the same are true and correct. At the outset, I deny all allegations made against the answering respondent except those that are specifically admitted herein.
3. That, vide order dated 06.05.2022, Hon'ble Tribunal had directed respondents to file replies within two months specifically responding to all material averments made in the application. Further, a Joint committee had been constituted by the Tribunal and committee was directed to demarcate the location and position of the Moga Resort with latitude and longitude with specific reference to the question as to whether Moga Resort is situated on reserved forest land, in 1:25 Flood Plain Zone and in the prohibitory Zone of archaeological excavation site and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of



searchable PDF/OCR Support PDF and not in the form of Image PDF."

4. It is humbly submitted that as the land is a subject matter of the State Government & all matter/records connected thereto is the primary responsibility of the State Government. Therefore, to ascertain the factual position of land under the question in the instant matter, the answering respondent vide its letter dated 8.06.2022 had requested to the State Government of Uttarakhand to provide factual status and action taken report about the land. A copy of letter dated 8.06.2022 is annexed herewith as **Annexure No-1**

5. That in continuation of letter dated 08.06.2022, factual status and action taken report about the land was also sought by the Integrated Regional Office, Dehradun of the answering respondent vide letter dated 06.07.2022. Simultaneously vide letter of even number dated 06.07.2022, a request was also made to the Member Secretary, Uttarakhand Pollution Control Board for providing a copy of report of the committee which is constituted by this Tribunal vide its order dated 06.05.2022. Copies of letters dated 06.07.2022 are annexed herewith as **Annexure No-2.**

The Seal of the Oath Commissioner
Sl. No.-30/2021
MINATI MURARI
App. By Delhi High Court
Period 12/04/2021
to 11/04/2023
Saket Distt. Court, New Delhi-17

6. In response to the above, vide letter dated 13.07.2022, a copy of the Joint Inspection Report was provided by the Member Secretary to the Integrated Regional Office, Dehradun of the answering respondent. The report of the committee was perused by the Integrated Regional Office of the answering respondent. As per joint committee report it has been mentioned that;

a. The Moga Resort is constructed in Khasra No. 95 is out of the boundary of Reserved Forest.

b. As per the records (Beat Map) Moga Resort is situated in Veerbhadra Compartment No. 1 and 2. The Compartment No. 1 and 2 are located in the Prohibitory Zone.

7. That an ambiguity on the above two points was found during the perusal of the report. From bare perusal of point 'a', it seems that the resort is not situated within the boundary of Reserve Forest while, considering the point 'b', if the resort is situated in Veerbhadra Compartment No. 1 and 2, it seems that it is located inside Reserve Forest. A copy of letter dated 13.07.2022 along with inspection report of Joint Committee is annexed herewith as **Annexure No-3**

The Seal of the Oath Commissioner
Sl. No.-30/2021
MINATI MURARI
App. By Delhi High Court
Period 12/04/2021
to 11/04/2023
Saket Distt. Court, New Delhi

8. Since, the forest areas and boundaries thereof are determined by the respective State Government/UTs. Therefore, vide letters dated 18.07.2022, 28.07.2022, 05.08.2022 and 24.08.2022, the Integrated Regional Office of the answering respondent has again sought clarification from the State Government/Forest Department of Uttarakhand regarding whether the Moga Resort is situated in the forest land or not. Further, a factual status of the land was also been sought. Copies of aforesaid letters dated 18.07.2022, 28.07.2022, 05.08.2022 & 24.08.2022 are annexed herewith as **Annexure No-4**

9. In response to these letters, a letter dated 26.08.2022 of Divisional Forest Officer (DFO), Dehradun Forest Division (addressed to Conservator of Forest, Shivalik Circle, Dehradun) was received in the Integrated Regional Office, Dehradun of answering respondent on 30.08.2022 mentioning therein that the Moga Resort constructed in the Khasra No. 95 of Village Veerpur Khurd, Tehsil Rishikesh is situated outside the boundary of Reserve Forest. A copy of letter dated 26.08.2022 of DFO; Dehradun is annexed herewith as **Annexure No-5.**

The Seal of the Oath Commissioner
Sl. No.-30/2021
MINATI MURARI
App. By Delhi High Court
Period 12/04/2021
to 11/04/2023
Saket Distt. Court, New Delhi

10. It is humbly submitted that the reply affidavit is prepared on the basis of information as received from the DFO, Dehradun. Therefore, it is requested to the Tribunal that the reply affidavit on behalf of answering respondent No. 01 may kindly be taken on record.

11. That the answering respondent reserves its right to file additional affidavit, if required, till pendent lite.

12. That in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass such or further orders as it may deem fit in the given circumstances of the case.

03/11/2022

DEPONENT

शिवानन्द एस. तलवार/SHIVANAND S. TALWAR
सहायक वन महानिरीक्षक
Asstt. Inspector General of Forest
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment,Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

The Seal of the Oath Commissioner
Sl. No. 30/2021
MINATI MURARI
App. By Delhi High Court
Period 12/04/2021 to 11/04/2023
Saket Distt. Court, New Delhi

I Identify the Executant/Deponent who has signed in my presence.

VERIFICATION

Verified at New Delhi on this 3rd day of November, 2022 that the contents of the above affidavit are true and correct to my knowledge and are based on official records, no part of it is false and nothing material is concealed there from.

CERTIFIED THAT THE DEPONENT
Shri / Smt. / Km. Shivanand S. Talwar
S/o, W/o, S. S. Talwar
R/o.....
Identified by Shri / Smt. Vishal Sunit
has Solemnly affirmed before me at
Delhi..... Sl. No.....
that the contents of the affidavit which
have been read & explained to him are
True and correct to the Knowledge.

Oath Commissioner, Delhi
MINATI MURARI
New Delhi

18 NOV 2022

03/11/2022

DEPONENT

शिवानन्द एस. तलवार/SHIVANAND S. TALWAR
सहायक वन महानिरीक्षक
Asstt. Inspector General of Forest
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment,Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

744702/2022/P&L

7
ANNEXURE No. 1

File no. 8/14/2022-FPD
Government of India
Ministry of Environment, Forest and Climate Change
(Forest Protection Division)
*****

3rd Floor, Agni
Indira Paryavaran Bhawan,
Aliganj, Jor Bagh Road,
New Delhi: 110003,
Dated: 08th June, 2022

To,

The Chief Secretary,
Government of Uttarakhand,
4 Subhash Road, Uttarakhand
Secretariat, Dehradun-248001

Sub- **O.A No 305 of 2022 (IA no 99 of 2022), Vipin Nayyar vs. UOI & Ors pending before the National Green Tribunal (PB), Delhi- reg**

Reference: The Hon'ble NGT order dated 06.05.2022.

Sir,

The undersigned directed to draw your kind attention to the above-mentioned subject and reference that, as per the Hon'ble NGT vide order dated 06.05.2022 **(Copy Enclosed)**, Wherein, the applicant alleged the illegal construction of the Moga Resort in 1:25 years Flood Plain Zone of the Forest Land in Rishikesh, Uttarakhand. The Union of India through, Ministry of Environment, and Forest & Climate Change is arrayed as **Respondent No.1**

In this regard, as the land is a subject matter of the State & all matters/records connected thereto are the primary responsibility of the state, it is requested to provide factual status and action taken report about the land under question in the instant matter, so as to enable this office to file the Affidavit before the Hon'ble Court

The captioned matter may be treated as "**MOST URGENT**"

Encl:- As above

Yours faithfully,

(Dr. Suneesh Bijoy)
Inspector General of Forests (FPD)
E-mail: fpd-moefcc@gov.in
Telephone No. 011-2081918

Copy to,

Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 25, Subhash Road, Dehradun - 248001 **For follow up and preparation of draft affidavit**

744702/2022/P&L

NGT Matter/E-Mail/Speed Post

भारत सरकार
पर्यावरण, वन एवं जलवायु
परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय
25 सुभाष रोड,देहरादून–248001
दूरभाषः 0135–2650809
ईमेल-moef.ddn@gov.in

सत्यमेव जयते

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE- 0135-2650809
Email- moef.ddn@gov.in

पत्र सं0–NGT/01/2022/709 दिनांकः05/09/2022

सेवा में,

डॉ0 सुनीश बक्शी,
IGF, (FPD) भारत सरकार,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली–110003

विषय– माननीय एन0जी0टी0 (प्रधान पीठ) नई दिल्ली के समक्ष विचाराधीन वाद **O.A. No. 305/2022 (I.A. No. 99/2022)** शीर्षक विपिन नय्यर बनाम भारत संघ एवं अन्य के सम्बन्ध में।

महोदय,

मुझे आपको यह अवगत कराने का निर्देश हुआ है कि विषयांकित प्रकरण में इस कार्यालय से समय–समय पर विभिन्न पत्रों (दिनांक 06.07.2022, 18.07.2022, 28.07.2022, 05.08.2022 एवं 24.08.2022) के माध्यम से उत्तराखण्ड शासन/वन विभाग, उत्तराखण्ड को प्रश्नगत भूमि से सम्बन्धित **factual status** एवं **action taken report** उपलब्ध कराये जाने हेतु लेख किया गया था।

प्रतिउत्तर में प्रभागीय वनाधिकारी, देहरादून वन प्रभाग का एक पत्र दिनांक 26.08.2022 (जोकि वन संरक्षक, शिवालिक वृत्त, देहरादून को सम्बोधित है) इस कार्यालय को दिनांक 30.08.2022 को प्राप्त हुआ है।

प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून के पत्र में यह लेख किया गया है कि ग्राम वीरपुर खुर्द, तहसील ऋषिकेश के खसरा नम्बर 95 में निर्मित मोगा रिसोर्ट आरक्षित वन सीमा से बाहर है। पत्र के साथ कोई संलग्नक इस कार्यालय को प्राप्त नहीं हुआ है।

चूँकि मामला एन0जी0टी0 (प्रधान पीठ) नई दिल्ली के समक्ष दिनांक 08.09.2022 को सुनवाई हेतु सूचीबद्ध है। अतः प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून के पत्र दिनांकित 26.08.2022 में किये गये सब्मिशन के आधार पर इस कार्यालय द्वारा प्रतिवादी सं0– 01 के तौर पर एक संशोधित प्रारूप शपथ–पत्र तैयार किया गया है, जिसे कि मय संलग्नक अग्रिम कार्यवाही हेतु आपको प्रेषित किया जा रहा है।

संलग्नः–यथोपरि।

भवदीय,

05.09.2022
(गजेन्द्र प्रकाश नरवर्ण)
सहायक महानिरीक्षक, वन (के0)

प्रतिलिपि :–

1. लीगल मॉनीटरिंग सेल, 6th फ्लोर, आकाश विंग, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली–110003 (सूचनार्थ)।
2. श्री मनोज कुमार खण्डेलवाल, तकनीकी अधिकारी (वानिकी), आर0ओ0एव0क्यू0 प्रभाग, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली–110003 (सूचनार्थ)।

सहायक महानिरीक्षक, वन (के0)

744702/2022/P&L

File No.8/14/2022-FPD

Government of India

Ministry of Environment, Forest and Climate Change

(Forest Protection Division)

3rd Floor, Agni

Indira Paryavaran Bhawan,

Aliganj, Jor Bagh Road,

New Delhi-110003,

Dated: 08th June, 2022

To,

The Chief Secretary

Government of Uttrakhand,

4 Subhash Road, Uttrakhand

Secretariat, Dehradun-248001.

Subject: O.A. No.305 of 2022 (IA No.99 of 2022), Vipin Nayyar Versus UOI & ORs pending before the National Green Tribunal (PB), Delhi-reg

Reference: The Hon'ble NGT order dated 06.05.20022

Sir,

The undersigned directed to draw your attention to the above-mentioned subject and reference that, as per the

Hon'ble NGT vide order dated 06.05.2022 (copy enclosed). Wherein, the applicant alleged the illegal construction of the Moga Resort in 1:25 years Flood Plain/ one of the Forest Land in Rishikesh, Uttrakhand. The Union of India through, Ministry of Environment, and Forest & Climate Change is arrayed as Respondent No.1.

In this regard, as the land is a subject matter of the State & all matters/ records connected thereto are the primary responsibility of the State, it is requested to provide factual status and action taken report about the land under question in the instant matter. So as to enable this office to file the Affidavit before the Hon'ble Court.

The captioned matter may be treated as "MOST URGENT".

Encl.: As above.

Yours faithfully,

Sd/-

(Dr. Suneesh Baxy)

Inspector General of Forest (FPD)

E-mail: fpd-moefcc@gov.in
Telephone No.011-2081918

Copy to:

Deputy Director General of Forest (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, 25, Subhash Road, Dehradun-2480001.

For follow up and preparation of draft affidavit.

12

NGT Matter/E-mail/Speed Post

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT,
FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE -0135-2650809
Email: moef.ddn@govt.in

Letter No.NGT/01/2022/789 Dated: 05/09/2022

To,

Dr.Suneesh Bakshi,

IGF, (FPD), Government of India

Ministry of Environment,

Forest& Climate Change

Indira Paryawaran Bhawan,

Jorbagh Road, Aliganj,

New Delhi-110003

Subject; Regarding the Matter bearing O.A. No.305/2022 (I.A.No.99/2022) titled Vipin Nayyar versus Union of India & Others, pending before Hon'ble NGT (Principal Bench) New Delhi

Sir,

I am directed to inform you that in the subject matter, an article was written from this office from time to time through various letters (dated 06.07.2022, 18.07.2011, 28.07.2022, 05.08.2022 and 24.08.2022) the Uttrakhand Government / Forest Department, Uttrakhand to vide the factual status and action taken report, related to the land in question.

In response thereof, a letter dated 26/08/2022 (which is addressed to the Conservator of Forests, Shivalik Circle, Dehradun) from the Divisional Forest Officer, Dehradun Forest Division has been received by this office on 30/08/2022.

In the letter of Divisional Forest Officer, Dehradun Forest Division, Dehradun, it is written that Moga resort built in village Veerpur Khurd, Khasra No.95 of Tehsil Rishikesh is out of reserve forest limits. No enclosure with the letter has been received by this office.

Since the matter is listed for hearing on 08/09/2022 before NGT (Principal Bench) New Delhi. Therefore, based on the submission made by the Divisional Forest Officer, Dehradun Forest Division, Dehradun in its letter dated 26/08/2022, a revised draft affidavit has been prepared by this office as Respondent No.01, which is being sent to you for further action along with the attachment.

Encl.: As above.

Sincerely,

Sd/-

(Gajendra Prakash Narvarn)

Assistant Inspector General, Forest (K.)

Copy to:

1. The Legal Monitoring Cell, 6th Floor, Akash Wingh, Environment, Forest& Climate Change Indira Paryawaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110003 (for information)

2. Sh.Manoj Kumar Khandelwal, Technical Officer ((Optional), AROHQ Division, Environment, Forest& Climate Change Indira Paryawaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110003 (for information)

Sd/-

Assistant Inspector General, Forest (K.)

744702/2022/P&L

NGT Matter/E-Mail/Speed Post

Annexure No. 2

55

16

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय
25 सुभाष रोड, देहरादून–248001
दूरभाष: 0135–2650809
ईमेल-moef.ddn@gov.in

सत्यमेव जयते

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE- 0135-2650809
Email- moef.ddn@gov.in

पत्र सं0–NGT/01/2022/493 दिनांक: 06/07/2022

सेवा में,

प्रमुख सचिव,
वन एवं पर्यावरण, उत्तराखण्ड शासन,
सचिवालय, 4, सुभाष रोड, देहरादून।

विषय– माननीय एन0जी0टी0 (प्रधान पीठ) नई दिल्ली के समक्ष विचाराधीन वाद **O.A. No. 305/2022 (I.A. No. 99/2022)** शीर्षक विपिन नय्यर बनाम भारत संघ एवं अन्य के सम्बन्ध में।

महोदय,

मुझे आपको यह अवगत कराने का निर्देश हुआ है कि विषयांकित वाद मा0 एन0जी0टी0 नई दिल्ली के समक्ष विचाराधीन है। वाद मुख्यतया जनपद देहरादून के ऋषिकेश में गंगा नदी के **Flood Plain Zone** (वन भूमि) पर स्थित मोगा रिर्जाट द्वारा किये गये कथित अवैध निर्माण को ध्वस्त किये जाने/हटाने विषयक दाखिल किया गया है।

वाद में सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय नई दिल्ली तथा मुख्य वन संरक्षक **(HoFF)** वन विभाग, उत्तराखण्ड को कमशः प्रतिवादी सं0 01 एवं 02 के तौर पर जोडा गया है। वाद में पारित आदेश दिनांक **06.05.2022** के प्रस्तर सं0 4 के अनुसार प्रतिवादियों को दो माह के भीतर प्रतिउत्तर दाखिल करने के निर्देश दिये गये हैं।

चूँकि प्रकरण में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय की ओर से समुचित प्रतिउत्तर मा0 एन0जी0टी0 के समक्ष दाखिल किया जा सके, इसलिए पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय नई दिल्ली ने अपने पत्र दिनांक 08.06.2022 के माध्यम से मुख्य सचिव, उत्तराखण्ड शासन से वाद में प्रश्नगत भूमि का **factual status** एवं **action taken report** उपलब्ध कराये जाने का अनुरोध किया गया था (प्रति संलग्न)।

तत्कम में आपसे अनुरोध है कि अपने स्तर से सम्बन्धितों को निर्देश जारी करते हुये वाद में प्रश्नगत भूमि का **factual status** एवं **action taken report** इस कार्यालय को शीघ्रातिशीघ्र **(Latest by 08.07.2022** तक) उपलब्ध कराने का कष्ट करें, जिससे कि इस कार्यालय की ओर से अग्रिम कार्यवाही निर्धारित समयावधि में की जा सके।

भवदीय,

O/C

(डॉ0 कृष्णेंदु मंडल)
वैज्ञानिक–सी0

प्रतिलिपि :–

1. प्रधान मुख्य वन संरक्षक, (हेड आफ फारेस्ट फोर्स), उत्तराखण्ड शासन, 87, राजपुर रोड, देहरादून, उत्तराखण्ड (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
2. अपर प्रमुख मुख्य वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, इन्दिरानगर फॉरेस्ट कालोनी, उत्तराखण्ड, देहरादून (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
3. डॉ0 सुनीश बक्शी, IGF, (FPD) भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली–110003 (सूचनार्थ)।

O/C

वैज्ञानिक–सी0

744702/2022/P&L

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय
25 सुभाष रोड, देहरादून–248001
दूरभाष: 0135–2650809
ईमेल-moef.ddn@gov.in

सत्यमेव जयते

NGT Matter/E-Mail/Speed Post
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE- 0135-2650809
Email- moef.ddn@gov.in

17

पत्र सं0–NGT/01/2022/494 दिनांक: 06/07/2022

सेवा में,

सदस्य सचिव,
उत्तराखण्ड पर्यावरण संरक्षण एवं
प्रदूषण नियंत्रण बोर्ड, 46, गौरा देवी भवन,
आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून।

विषय– माननीय एन0जी0टी0 (प्रधान पीठ) नई दिल्ली के समक्ष विचाराधीन वाद O.A. No. 305/2022 (I.A. No. 99/2022) शीर्षक विपिन नय्यर बनाम भारत संघ एवं अन्य के सम्बन्ध में।

महोदय,

मुझे आपको यह अवगत कराने का निर्देश हुआ है कि विषयांकित वाद मा0 एन0जी0टी0 नई दिल्ली के समक्ष विचाराधीन है। वाद मुख्यतया जनपद देहरादून के ऋषिकेश में गंगा नदी के **Flood Plain Zone** (वन भूमि) पर स्थित मोगा रिजार्ट द्वारा किये गये कथित अवैध निर्माण को ध्वस्त किये जाने/हटाने विषयक दाखिल किया गया है।

जैसा कि आप अवगत होंगे कि वाद में पारित आदेश दिनांक **06.05.2022** के प्रस्तर सं0 11 में एन0जी0टी0 द्वारा राज्य प्रदूषण नियंत्रण बोर्ड उत्तराखण्ड की सदस्यता में एक कमेटी गठित करते हुये कमेटी को निम्नलिखित निर्देश दिये गये हैं–

"to demarcate the location and position of the Moga Resort with latitude and longitude with specific reference to the question as to whether Moga Resort is situated on reserved forest land, in 1:25 Flood Plain Zone and in the prohibitory Zone of archaeological excavation site and submit its report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

चूँकि वाद में पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय को प्रतिवादी सं0–1 के तौर पर अपना जवाब एन0जी0टी0 के समक्ष दाखिल करना है। इस सम्बन्ध में आपसे अनुरोध है कि उपरोक्त निर्देशों के अनुपालन में गठित कमेटी की रिपोर्ट की एक प्रति इस कार्यालय को भी अविलम्ब (**Latest by 08.07.2022** तक) प्रेषित करने का कष्ट करें, जिससे कि कमेटी की रिपोर्ट का अवलोकन करते हुये इस कार्यालय की ओर से अग्रिम कार्यवाही की जा सके।

भवदीय,

(डॉ0 कृष्णेंदु मंडल)
वैज्ञानिक–सी0

प्रतिलिपि :–

1. डॉ0 सुनीश बक्शी, IGF, (FPD) भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली–110003 (सूचनार्थ)।

वैज्ञानिक–सी0

NGT Matter/E-mail/Speed Post

GOVERNMENT OF INDIA

MINISTRY OF ENVIRONMENT,

FOREST& CLIMATE CHANGE

INTEGRATED REGIONAL OFFICE,

25 SUBHASH ROAD, DEHRADUN-248001

PHONE -0135-2650809

Email: moef.ddn@govt.in

Letter No.NGT/01/2022/493 Dated: 06/07/2022

To,

The Principal Secretary,

Forest and Environment, Government of Uttarakhand,

Secretariat, 4, Subhash Road, Dehradun.

Subject: Regarding the Matter bearing O.A. No.305/2022 (I.A.No.99/2022) titled Vipin Nayyar versus Union of India & Others, pending before Hon'ble NGT (Principal Bench) New Delhi

Sir,

I am directed to inform you that the subject matter is pending before Hon'ble NGT New Delhi. The suit has been filed mainly regarding the demolition/removal of the alleged illegal construction done by Moga Resort situated on the Flood Plain Zone (Forest Land) of river Ganga in Rishikesh, district Dehradun.

Secretary, Ministry of Environment, Forest and Climate Change, New Delhi and Chief Conservator of Forests (HoFF), Forest Department, Uttrakhand have been added as Respondent No.1 and 2 respectively in the suit. According to paragraph No.4 of the order dated 06/05/2022 passed in the suit, the respondents have been directed to file the reply within two months.

Since a proper reply can be filed before the Hon'ble NGT on behalf of the Ministry of Environment, Forest and Climate Change in the matter, therefore, the Ministry of Environment, Forest and Climate Change, New Delhi through its letter dated 08/06/2022 requested the Chief

Secretary, Government of Uttrakhand to provide the factual status and action taken report of the land in question in the suit (copy attached).

In the meantime, you are requested to issue instructions to the concerned at your level and provide the factual status and action taken report of the land in question to this office as soon as possible (latest by 08/07/2022), so that advance action can be taken on behalf of this office within the stipulated time period.

Sincerely,
Sd/-
(Dr.Krishantendu Mandal)
Scientist –C

Copy to:

1. The Principal Forest Conservator, (Head of Forest Force), Government of Uttarakhand, 87, Rajpur Road, Dehradun, Uttarakhand (for information and necessary action)
2. Additional Chief Conservator of Forests and Nodal Officer, Conservator of Forests, Indiranagar Forest

Colony, Uttarakhand, Dehradun, (for information and necessary action)

3. Dr. Sunish Baksi, IGF, (FPD) Government of India, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-10003 (For information)

Sd/-

Scientist –C

NGT Matter/E-mail/Speed Post

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT,
FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE -0135-2650809
Email: moef.ddn@govt.in

Letter No.NGT/01/2022/494 Dated: 06/07/2022

To,

The Member Secretary,
Uttarakhand Environment Conservator and
Pollution Control Board,
46, Gaura Devi Bhawan,
IT Park, Sahastradhara Road,
Dehradun

Subject; Regarding the Matter bearing O.A. No.305/2022 (I.A.No.99/2022) titled Vipin Nayyar versus Union of India & Others, pending before Hon'ble NGT (Principal Bench) New Delhi

Sir,

I am directed to inform you that the subject matter is pending before the Hon'ble NGT, New Delhi. The suit has been filed mainly regarding the demolition/removal of the alleged illegal construction done by Moga Resort situated on

the Flood Plain Zone (Forest Land) of River Ganga in Rishikesh, district Dehradun.

As you will be aware that in the order dated 06/05/2022 passed in the suit, in paragraph no.11, the following instructions have been given to the committee by NGT constituting a committee under the membership of the State Pollution Control Board, Uttarakhand:

> "to demarcate the location and position of the Moga Resrot with latitude and longitude with specific reference to the question as to whether Moga Resort is situated on reserved forest land, in 1:25 Flood Plain Zone and in prohibitory zone of archaeological excavation site and submit its report within two months by e-mail at judicial-ngt@govt.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."

Since the Ministry of Environment, Forest and Climate Change has to file its reply before the NGT as respondent number 1 in the suit. In this regard, you are requested that kindly send a copy of the report of the committee formed in compliance with the above instructions to this office without delay (latest by 08/07/2022), wherein, after observing the report of the committee, advance action can be taken by this office.

Sincerely,

Sd/-

(Dr.Krishantendu Mandal)

Scientist –C

Copy to:

Dr. Sunish Baksi, IGF, (FPD) Government of India, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-10003 (For information)

Sd/-

Scientist –C

744702/2022/P&L

Annexure No-3

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

25

"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून–248001
कार्यालय दूरभाष सं0:–2976157, 2976158, 2607092

पत्रांक:यूकेपीसीबी/एच.ओ./सा0–183–566/2022/612, दिनांक: 13.07.2022

स्पीड पोस्ट/ई–मेल द्वारा

एन0जी0टी0 मैटर

सेवा में,

डा0 कृष्णेंदु मंडल,
वैज्ञानिक–सी,
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
भारत सरकार,
एकीकृत कार्यालय, 25 सुंभाष रोड,
देहरादून।
Email-moef.ddn@gov.in

विषयः–मा0 एन0जी0टी0 (प्रधान पीठ) नई दिल्ली के समक्ष विचाराधीन वाद **O.A. No. 305/2022 (I.A. No. 99/2022) शीर्षक विपिन नायर बनाम भारत संघ एवं अन्य के सम्बन्ध में।**

महोदय,

उपरोक्त विषयक कृपया अपने पत्र सं0–NGT/01/2022/494 दिनांक 06.07.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त क्रम में अवगत होंवे कि मा0 एन0जी0टी0 द्वारा गठित संयुक्त कमेटी द्वारा विषयगत प्रकरण में दिनांक 21.06.2022 को निरीक्षण किया गया। निरीक्षण आख्या की प्रति संलग्नकों सहित अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक–यथोपरि।

भवदीय,

(चन्दन सिंह)
मुख्य पर्यावरण अधिकारी (तकनीकी)

प्रतिलिपिः– श्री आशुतोष शुक्ल, उप सचिव, पर्यावरण संरक्षण एवं जलवायु परिवर्तन अनुभाग, उत्तराखण्ड शासन, देहरादून को आपके पत्र दिनांक 07.07.2022 के क्रम में संयुक्त कमेटी की निरीक्षण आख्या की प्रति संलग्नकों सहित अवलोकनार्थ प्रेषित है।

मुख्य पर्यावरण अधिकारी (तकनीकी)

L.A.

(मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या–305/2022 (IA No-99/2022) में पारित आदेश दिनांक 06.05.2022 के अनुक्रम में मै0 मोगा रिसोर्ट के संयुक्त निरीक्षण के सम्बन्ध में।

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित मूल आवेदन संख्या–305/2022 (IA No-99/2022) में पारित आदेश दिनांक 06.05.2022 में संदर्भित मोगा रिसोर्ट के निरीक्षण हेतु निम्न विभागों की संयुक्त समिति द्वारा निरीक्षण कर प्रेषित करने के निर्देश दिये गये।

1. राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA) उत्तराखण्ड
2. चीफ इंजीनियर, इरेगेशन डिवीजन–प्रथम देहरादून
3. डा0 अमृता सिंह, तहसीलदार, ऋषिकेश।
4. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
5. जिलाधिकारी, देहरादून
6. निदेशक, नेशनल इंस्टीटयूट् ऑफ हाइड्रोलोजी
7. निदेशक, फोरेस्ट रिसर्च इंस्टीटयूट, देहरादून

तत्क्रम में उपरोक्त विभागों द्वारा निम्न सदस्य को नामित किया गया, जिसमें से राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण (SEIAA) उत्तराखण्ड राज्य में अधिसूचित नहीं होने के कारण सदस्य नामित नहीं किया।

1. जिलाधिकारी, देहरादून : श्री के0के0 मिश्र, अपर जिलाधिकारी (वि0रा0) देहरादून एवं डा0 अमृता सिंह, तहसीलदार, ऋषिकेश।
2. सिंचाई विभाग : श्री दिनेश उनियाल, अधिशासी अभियन्ता, सिंचाई खण्ड, देहरादून।
3. नेशनल इंस्टीटयूट् ऑफ हाइड्रोलोजी रूड़की : डा0 ए0के0 लोहानी, वैज्ञानिक (जी),
4. फोरेस्ट रिसर्च इंस्टीटयूट, देहरादून : डा0 परमानंद कुमार, वैज्ञानिक (डी)
5. उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून : डा0 आर0के0 चतुर्वेदी, क्षेत्रीय अधिकारी

उपरोक्त नामित सदस्यों की समिति एवं अन्य अधिकारियों द्वारा दिनांक 21.06.2022 को मोगा रिसोर्ट, वीरभद्र मन्दिर के पास, वीरभद्र, ऋषिकेश का निरीक्षण रिसोर्ट के प्रतिनिधि श्री सुरेन्द्र मोगा की उपस्थिति में किया गया। बिन्दुवार आख्या निम्नवत् है–

1. राजस्व अभिखानुसार ग्राम वीरपुर खुर्द, परगना परवादून, तहसील ऋषिकेश, जिला देहरादून की खतौनी वर्ष 1426F से 1431F के खाता संख्या–273 पर अंकित आदेश न्यायालय सहा.कले. प्रथम श्रेणी ऋषिकेश वाद संख्या विविध/2015 सुरेन्द्र कुमार मोघा बनाम सरकार, मौजा वीरपुर खुर्द धारा 131 ख ज0वि0अधि0 कार्यालय के आदेश दिनांक 08.01.2021 के अनुसार ग्राम वीरपुर खुर्द के खाता संख्या–260 के ख.न.–94घ रकवा 0.0450 है0 94 ड रकवा 0.0810 हे0, 95घ रकवा 0.0130 हे0 कुल रकवा 0.1390 हे0 भूमि से सुरेन्द्र कुमार पुत्र पलटूराम नि. ग्राम (अनुसूचितजाति) को उ0प्र0 ज0वि0अधि0 एवं भूमि भूमि व्यवसाय अधि0 1950 की धारा 122 बी(4च) के अनुसार विनियमितिकरण करते हुए संक्रमणीय अधिकार वाला भूमिधर राजस्व अभिलेखों में अंकित होने के आदेश पारित हैं। विनियमितिकरण से पूर्व उक्त भूमि श्रेणी 5(1) नई परती के रूप में दर्ज थी। उक्त भूमि पर वर्तमान समय में मोगा रिसोर्ट बना हुआ है, जिसमें कुल 16 कमरे व 02 हॉल के अतिरिक्त 04 आवासीय कमरे हैं। स्थल पर मौजूद कुल क्षेत्रफल 1473 वर्गमीटर पाया गया। उक्त मोगा रिसोर्ट रम्भा नदी के मिलान पर बना है व वीरभद्र मन्दिर से उक्त रिसोर्ट की दूरी लगभग 50 मीटर है। (संलग्नक–1)
2. वन विभाग के प्रतिनिधियों ने जांचोपरान्त पाया कि ग्राम वीरपुर खुर्द, तहसील ऋषिकेश, देहरादून का भूमि खसरा नं–95 में निर्मित "मोगा रिसोर्ट" आरक्षित वन सीमा से बाहर है। (संलग्नक– 2)
3. सिंचाई खण्ड की रिपोर्ट के अनुसार मै0 मोगा रिजोर्ट ऋषिकेश के सम्बन्ध में सिंचाई विभाग की ओर से आख्या निम्नानुसार है–
   (a) स्थलीय निरीक्षण में पाया गया कि मोघा रिसोर्ट रम्भा नदी के बांये तट एवं गंगा नदी के दांये तट पर गंगा–रम्भा नदियों के संगम के समीप निर्मित है, जिसके Co-ordinates 30°03'59"N एवं 78°16'51"E पाये गये।
   (b) निरीक्षण के दौरान पाया गया कि मोघ रिसोर्ट की संरचना गंगा नदी बाढ़ मैदान परिक्षेत्र की 25 वर्षीय बाढ़ आवृत्ति परिक्षेत्र की परिसीमा के भीतर निर्मित है। उक्त सम्पत्ति के समीप 25 वर्षीय बाढ़ आवृत्ति परिक्षेत्र के Co-ordinates निम्नानुसार है

क0सं0	बाढ़ आवृत्ति परिक्षेत्र	आक्षांश (Latitude)	देशान्तर (Longitude)
1	25 वर्षीय बाढ़ आवृत्ति परिक्षेत्र	30.0658	78.2809
		30.0661	78.2807
		30.0665	78.2806
		30.0669	78.2805

744702/2022/P&L

		30.0667	78.2804
		30.0662	78.2803

(c) उत्तराखण्ड शासन द्वारा जनपद देहरादून के तहसील ऋषिकेश क्षेत्र में गंगा नदी के दांये तट पर गंगा नदी के बाढ़ मैदान परिक्षेत्र की अनन्तिम अधिसूचा सं0–1875/11(2)-2020 06(18)2020 दिनांक 07.10.2020 निर्गत की गयी है एवं अन्तिम अधिसूचना निर्गत होना अपेक्षित है।

(d) वन विभाग द्वारा वीरभद्र कक्ष संख्या–01 एवं कक्ष संख्या–2 के प्रतिषिद्ध जोन की भूमि घोषित किया गया। विषयगत मोघा रिसोर्ट को वन बीट मैप के वीरभद्र कक्ष सं0–1 एवं कक्ष सं0–2 में दर्शाया गया है।

(e) गंगा नदी के मध्य से दूरस्थ भाग की हवाई दूरी 261 मीटर एवं निकटतम भाग की हवाई दूरी 221 मी0 पायी गयी, **कुल औसतन गंगा नदी के मध्य से हवाई दूरी 241 मीटर पायी गयी। (संलग्नक 3–5)**

4. मोगा रिसोर्ट में कुल 16 कमरे व 02 हॉल के अतिरिक्त 04 आवासीय कमरे है, जनित घरेलू उत्प्रवाह के निस्तारण हेतु सेप्टिक टैंक/ सोकपिट की व्यवस्था की गयी है। वर्तमान में रिसोर्ट के संचालन हेतु जल/वायु अधिनियम के अन्तर्गत सहमति प्राप्त नहीं है। रिसोर्ट द्वारा दिनांक 02.06.2022 को प्रथम बार सहमति हेतु आवेदन किया गया है, जो कि विचाराधीन है। **(संलग्नक–6)**

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

(राकेश कण्डारी)
सहा0पर्या0अभियन्ता
यूकेपीसीबी, देहरादून

(दिनेश उनियाल)
अधिशासी अभियन्ता
सिंचाई खण्ड देहरादून

(डा0 परमानंद कुमार)
वैज्ञानिक (डी)
फोरेस्ट रिसर्च इंस्टीटयूट,
देहरादून

(डा0 ए0के0 लोहानी)
वैज्ञानिक 'जी'
ने0 इंस्टी0 ऑफ हाइड्रोलोजी
रूड़की

(डा0 आर0के0 चतुर्वेदी)
क्षेत्रीय अधिकारी
यूकेपीसीबी, देहरादून

(डा0 अमृता शर्मा)
तहसीलदार
ऋषिकेश

(सुनील कुमार गोयल)
अपर जिलाधिकारी (वि0रा0)
देहरादून

महोदय,

ग्राम-बीरपुरखुर्द, परगना-परवाइन, तहसील-ऋषिकेश जिला-देहरादून की खतौनी वर्ष 1426E से 1431F के खाता सं॰ 243 पर अंकित आदेश न्याय विग्रह सहा॰ कलेक्ट्रेट ऋषिकेश वाद सं॰ बी॰वी॰ 2015 सुरेन्द्र कुमार मोघा बनाम सरकार, मौजा-बीरपुरखुर्द चारा॰ (3) ख जा॰ बी॰ आई॰ कार्यालय के आदेश दिनांक 08.01.2021 के अनुसार ग्राम बीरपुरखुर्द के खाता सं॰ 260 के ख॰ न॰ 94घ रकबा 0.1450 हे॰ 94ङ रकबा 0.0810 हे॰, 95च रकबा 0.0130 हे॰ कुल रकबा 0.1390 हे॰ भूमि से सुरेन्द्र कुमार पुत्र पलटूराम नि॰ ग्राम (अनुसूचित जाति) को उ॰प्र॰ जा॰बे॰ बोर्ड॰ एवं भूमि भूमि व्यवस्था अधि॰ 1950 की धारा 122 बी (4च) के अनुसार बिना धारा मौके करण करते हुए संबंधित अधिकार वाला क्षेत्र राजस्व आमसेवी में आकेत होने के आदेश पारित है।

यहां कि बिना धारा मौके करण से पूर्व उक्त ग्राम श्री- 5(1) नई परली के रूप में दर्ज थी।

यहां कि उक्त भूमि पर वर्तमान समय में मोगा रिसोर्ट बना हुआ है, जिसमें कुल 16 कमरे व 02 हॉल बने हुये है।

यहां कि उक्त मोगा रिसोर्ट सम्मानपूर्ण कोमीलान पर बना है व बीरभद्र मन्दिर से उक्त रिसोर्ट की दूरी लगभग 50 मीटर है।

अतः आगे आवश्यक कार्यवाही हेतु रिपोर्ट सेवा में सादर प्रेषित है।

आर॰ई॰
रा॰ऊ॰नि॰
ऋषिकेश

744702/2022/P&L

29

महोदय ग्राम-वीरपुरखुर्द परगना पटियाली तहसील-सकीकेरा जिला-देवरिया की खतौनी वर्ष 1424 फसली से 1431 फसली के खाता सं० 213 पर अंकित मौजा न्यायालय सहायक कलेक्टर ग्राम-मौजा थाना-बेदाग्राम सं० तीनेदा/ 2015, सुरेन्द्रकुमार मौर्या बनाम सरकार, मौजा-वीरपुरखुर्द, परगना आज्ञा फा०वि० आदी० कार्यालय के आदेशदिनांक 08.01.2024 के अनुसार ग्राम वीरपुरखुर्द के खाता सं० 210 के ख.न. 94क रकबा 0.045हे० 94ड० रकबा 0.081हे० 95ख रकबा 0.013हे० कुल रकबा 0.139हे० भूमि सुरेन्द्रकुमार पुत्र पलटूराम नि० ग्राम (अनुसूचित जाति) को उ०प्र० जा०वि० आदेश एवं भूमि व्यवस्था आदि०नियम 1950 की धारा 122 बी (4-ध) के अनुसार बिनियामीलिकरण करते हुये संक्रमणीय अधिकार वाला भूमिधर राजस्व अभिलेखों में अंकित होने के आदेश पारित है।

यह कि बिनियामीलिकरण से पूर्व उक्त ग्राम बतौर मौजी 50 मई परती के रूप में राजस्व अभिलेखों में दर्ज थी। उक्त ग्राम वर्तमान समय में नगराधिगम अधिनियम के अन्तर्गत है। उक्त ग्राम पर मौजा रिसोर्ट बना हुआ है, जिसमें 16 कमरे व 2 हॉल के अतिरिक्त 4 आलीशान कमरे भी है। उक्त मौजा रिसोर्ट (सम्पत्ति) का कुल क्षेत्रफल लगभग 14748 वर्ग मी (1768 वर्ग गज) है। उक्त मौजा रिसोर्ट को सरयू नदी के किनारे पर है एवं बीरभद्र मन्दिर से लगभग 500 मीटर की दूरी पर स्थित है।

अतः रिपोर्ट सेवा में सादर प्रेषित है।

ए.डी.ओ.
अधिवक्ता

744702/2022/P&L

उद्धरण खतौनी

ग्राम क्रमांक : 045341 ग्राम का नाम / परगना : बीरपुरखर्द(परवादून) तहसील : ऋषिकेश जनपद : देहरादून फसली वर्ष : 1426-1431

5-1/नयी परती (परती जदीद)

खाता खतौनी क्रम संख्या — 1 —	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान — 2 —	भौमिक अधिकार प्रारम्भ होने का वर्ष — 3 —	खाते के प्रत्येक गाटे की खसरा संख्या — 4 —	प्रत्येक गाटे का क्षेत्रफल (हे.) — 5 —	खातेदार द्वारा देय मालगुजारी या लगान — 6 —	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले आधिकारी का पद — 7-12 —
00273	नई परती//		12ङ 17ग 20ख 31ख 35ग 35घ 40ङ 44ग 45ख 47ग 49ङ 52ख 55ख 56ग 64ग 64छ 65ठ 67ख 68ख 69ख 84घ 87ख 93ख 94घ 94ङ मि 95ख मि.	0.0560 0.0010 0.0100 0.0200 0.0120 0.0080 0.0100 0.0010 0.0100 0.0010 0.0100 0.0010 0.0010 0.0010 0.0010 0.0100 0.0110 0.0200 0.0100 0.0150 0.0200 0.0100 0.0050 0.0450 0.0810 0.0210	0.00	आदेशानुसार परगनाधिकारी ऋषिकेश ता0 फै0 26-4-07 आदेश हुआ कि ग्राम वीरपुर खुर्द के खाता स. 195 के ख.न.95मि रक्बा0.004 हे.भूमि पर श्रीमति तेतरी देवी पत्नी हरिनाथ का नाम बतौर विनियमितिकरण आबादी अंसक्रमणीय भूमिधर की हैसियत से श्रेणी 6 (2) अंकित किया जावे. (आदेश पत्रावली से) आदेशानुसार उप-जिलाधिकारी ऋषिकेश दिनांक 4.10.06 के अनुसार ग्राम वीरपुरखुर्द के खाता सं0 222 के खसरा न0 222 के खसरा न0 95मि. रक्बा 0.012है0 पर ग्राम समाज का नाम खारिज कर होकर आर.बी.जदली पुत्र स्व0 धनानन्द जदली नि.ग्राम का नाम असंक्रमणीय भूमिधर दर्ज हौवे।(आदेश पत्रावली से) आदेशानुसार न्यायालय सहायक कलेक्टर प्रथम श्रेणी ऋषिकेश वाद सं0 01/2014-15 ग्राम बीरपुरखुर्द परगना परवादून 122(4)एफ कमला देवी बनाम सरकार उपरोक्त विवेचना के आधार पर इस न्यायालय के आदेश दिनांक 23.05.2016 के आधार पर ग्राम ऋषिकेश के खाता सं0 260 फसली वर्ष 1420-1425 श्रेणी 5(1) नई परती के खसरा न0 95मि. रक्बा 0.0050हे0 भूमि श्रीमती कमला देवी पत्नी सुरेशचन्द्र निवासी वीरपुरखुर्द के नाम असंक्रमणीय भूमिधरी में दर्ज किय जाने के आदेश पारित किये गये (परदाना) आ.न्या.सहा.कले.प्रथम श्रेणी ऋषिकेश वाद सं0 विविध/2015 सुरेन्द्र कुमार मोघा बनाम सरकार मौजा बीरपुर खुर्द धारा 131ख ज0वि0अधि0 कार्यालय के आदेश दिनांक 08.01.2021 के अनुसार ग्राम बीरपुरखुर्द के खाता सं0 260 के खसरा नं0 94घ रकबा 0.0450हे, खसरा न0 94ङ रकबा 0.0810हे. खसरा न0 95ख रकबा 0.0130 कुल रकबा 0.1390हे. भूमि से सुरेन्द्र कुमार पुत्र पल्टूराम नि0 ग्राम (अनुसूचित जाति) को उ0प्र0 ज0 वि0 एं0 भू0व्य0 अधि0 1950 की धारा 122बी (4च) के अनुसार विनियमितिकरण करते हुये संक्रमणीय अधिकार वाला भूमिधर राजस्व अभिलेखों मे अंकित होवे. परवाने से पृ0 सं0 86 क्र0 11
			26	0.3910		

कुल गाटे: दो छः कुल क्षेत्रफल: शून्य दशमलव तीन नौ एक कुल भू-राजस्व: शून्य दशमलव शून्य शून्य

744702/2022/P&L

उद्धरण खतौनी

खाता खतौनी क्रम संख्या ---- 1 ---	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान ---------- 2 ----------	भौमिक अधिकार प्रारम्भ होने का वर्ष -------- 3 ------	खाते के प्रत्येक गाटे की खसरा संख्या ------ 4 ------	प्रत्येक गाटे का क्षेत्रफल (हे.) ----- 5 -----	खातेदार द्वारा देय मालगुजारी या लगान ------ 6 ------	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनाँक सहित और आज्ञा देने वाले अधिकारी का पद ---------- 7-12 ----------

Data Digitally Signed by : PRAMOD KUMAR SHARMA

सक्षम अधिकारी : TEHSILDAR

तहसील : ऋषिकेश

जनपद :

यह उद्धरण खतौनी इलेक्ट्रोनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

दिनांक एवं समय : 11-04-2022 01:13:1

3

744702/2022/P&L

32

प्रेषक,

तहसीलदार
ऋषिकेश।

सेवा में,

उप जिलाधिकारी/संयुक्त मजिस्ट्रेट
ऋषिकेश।

संख्याः 166 /आर0सी0–2022 दिनांकः 26 , अप्रैल,2022

विषयः– वीरभद्र क्षेत्र में कक्ष संख्या–01 एंव 02 वन भूमि में स्थित "मोगा रिसोर्ट" की बाढ़ मैदान परिक्षेत्रण अधिनियम–2012 के अन्तर्गत संयुक्त स्थलीय निरीक्षण हेतु प्रार्थना पत्र।

महोदया,

उपरोक्त विषयक श्री विपिन नैय्यर पुत्र श्री सुरेन्द्र कुमार नैय्यर निवासी म0न0–108/305, गली न0–08 वीरभद्र मार्ग, ऋषिकेश के पत्र दिनांक 12.01.2022 पर प्रभारी अधिकारी आंग्ल अभिलेखागार कलेक्ट्रेट देहरादून के पृष्ठांकन आदेश संख्या 2263 दिनांक 15.01.2022 पर आपके पृष्ठांकन आदेश संख्या 1003 दिनांक 29.01.2022 एंव श्री विपिन नैय्यर के अन्य प्रार्थना पत्र दिनांक 12.01.2022 पर आपके पृष्ठांकन आदेश संख्या 421 दिनांक 13.01.2022, वन क्षेत्राधिकारी, ऋषिकेश रेंज देहरादून वन प्रभाग, देहरादून के कार्यालय पत्र संख्या 1206/12 ऋषिकेश दिनांक 05.03.2022 एंव जिलाधिकारी महोदय देहरादून के कार्यालय पत्र संख्या 255/एल0बी0सी0–2020–21 दिनांक 13.12.2021 पर आपके पृष्ठांकन आदेश संख्या 913 का संदर्भ ग्रहण करने का कष्ट करें। जो वीरभद्र क्षेत्र में कक्ष संख्या–01 एंव 02 वन भूमि में स्थित "मोगा रिसोर्ट" की बाढ़ मैदान परिक्षेत्रण अधिनियम–2012 के अन्तर्गत संयुक्त स्थलीय निरीक्षण के सम्बन्ध में है। जिसके सम्बन्ध में सिचांई विभाग, वन विभाग, नगर निगम ऋषिकेश व राजस्व विभाग की टीम के द्वारा संयुक्त निरीक्षण करवाया गया।

अतः सिचांई विभाग, वन विभाग, नगर निगम ऋषिकेश व राजस्व विभाग की संयुक्त निरीक्षण आख्या मूल में संलग्न कर महोदया की सेवा में सादर प्रेषित है।

संलग्नकः– यथोपरि।

भवदीया,

(डा0 अमृता शर्मा)
तहसीलदार
ऋषिकेश।

स्थापित प्रतिलिपि

संयुक्त जांच आख्या

33

महादय

सलग्न पत्र सं0 30/आर0सी00/2022, दिनांक 21.03.2022 कार्यालय तहसीलदार ऋषिकेश जनपद देहरादून विषय वीरभद्र क्षेत्र में कक्ष सं0 01 एवं 02 वन भूमि में स्थित "मोगा रिसोर्ट" की बाढ मैदान परिक्षेत्रण अधिनियम–2012 के अंतर्गत दिनांक 06.04.2022 को संयुक्त स्थलीय जांच की गयी। स्थलीय निरीक्षण आख्या निम्नवत् है:–

1– राज्य सरकार के शासनादेश सं0 1875/I(2)–23020–06(18)/2020 दिनांक 07.10.2020 द्वारा जनपद देहरादून के सीमान्तर्गत ऋषिकेश क्षेत्र में मालवाला ट्रेन से पशुलोक बैराज तक एव पशुलोक बैराज से हरिपुर कलां तक गंगा नदी के दांये तट पर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों की भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की अनन्तिम घोषणा जारी की गयी है। जिसकी अनुसूचि–1 में वीरभद्र कक्ष सं0–01 एवं 02 में क्रमशः 25.23 है0 एवं 46.66 है0 भूमि गंगा नदी बाढ मैदान परिक्षेत्र के अंतर्गत प्रतिषिद्ध श्रेणी के रूप में चिन्हित की गयी जिसका वर्तमान भू–उपयोग गंगा नदी का दांया किनारा एवं वन भूमि के रूप में उल्लेखित किया गया है। इसी प्रकार अनुसूचि–2 में वीरभद्र कक्ष सं0–01 एवं 02 में क्रमशः 3.04 है0 एवं 7.30 है0 भूमि गंगा नदी बाढ मैदान परिक्षेत्र के अंतर्गत निर्बन्धित श्रेणी की भूमि के रूप में चिन्हित की गयी जिसका वर्तमान भू–उपयोग गंगा नदी का दांया किनारा एवं वन भूमि उल्लेखित है। विषयगत सम्पत्ति वीरभद्र कक्ष सं0–01 व 02 में विद्यमान है। स्थलीय निरीक्षण के दौरान उक्त सम्पत्ति के समीप गंगा नदी बाढ मैदान परिक्षेत्रण पिलर पाये गये। इस भू–भाग का कुछ हिस्सा निर्बन्धित श्रेणी एवं प्रतिबन्धित श्रेणी में आता है। शेष भाग बाढ मैदान परिक्षेत्र से अवमुक्त है। पूर्व में वन विभाग द्वारा बाढ परिक्षेत्र हेतु सर्वे किया जा चुका है।

2– वन विभाग के उपस्थित प्रतिनिधियों ने जांचोपरान्त पाया कि ग्राम–वीरपुरखुर्द, तहसील–ऋषिकेश पशुलोक (देहरादून) का भूमि खसरा नं0–95 में निर्मित "मोगा रिसोर्ट" आरक्षित वन सीमा से बाहर है।

3– नगर निगम ऋषिकेश प्रतिनिधि ने बताया कि उक्त क्षेत्र "मोगा रिसोर्ट" नगर निगम ऋषिकेश सीमा के अंतर्गत है।

4– ग्राम वीरपुरखुर्द, परगना–परवादून, तहसील–ऋषिकेश (देहरादून) की खतौनी वर्ष 1426 से 1431 के खाता सं0–00273 के भूमि खसरा नं0–94घ, रकवा 0.0450 है0, 94ड रकवा 0.0810 है0, 95ख रकवा 0.0130 है0 कुल रकवा 0.1390 है0 पर सुरेन्द्र कुमार पुत्र पलटूराम का नाम बतौर संक्रमणीय भूमिधर दर्ज कागजात है। उक्त भूमि पर मोगा रिसोर्ट बना है।

सहायक अभियन्ता नगर निगम ऋषिकेश	राजस्व निरीक्षक ऋषिकेश	06.4.2022 राजस्व उपनिरीक्षक क्षेत्र–ऋषिकेश	नायब तहसीलदार ऋषिकेश
अपर सहायक अभियन्ता सिंचाई विभाग	अपर सहायक अभियन्ता सिंचाई विभाग	वन बीट अधिकारी वीरभद्र	वन दरोगा वीरभद्र, ऋषिकेश 6/4/22

सत्यप्रति प्रेषणीत
नायब तहसीलदार
तहसील ऋषिकेश
देहरादून

744702/2022/P&L

अधिशासी अभियन्ता
सिंचाई खण्ड, देहरादून

प्रेषित,

डॉ0 राजकुमार चतुर्वेदी,
क्षेत्रीय अधिकारी(प्र0), क्षेत्रीय कार्यालय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
ई–115 नेहरू कॉलोनी, देहरादून।

पत्रांकः– 2041 /अ0अ0/सिं0ख0दे0 दिनांकः 30 /06/2022

विषयः– मा0 राष्ट्रीय हरित प्राधिकरण मे योजित मूल आवेदन सं0–605/2022(IA99/2022) मे पारित आदेश दिनांक 06/05/2022 के अनुपालन के सम्बन्ध में।

सन्दर्भ :– आपका पत्रांक UKPCB/ROD/NGT-46/2022-23/1286-657, दिनांक 15.06.2022।

महोदय,

कृपया उपरोक्त विषयक सन्दर्भित पत्र के क्रम में अवगतनीय है कि दिनांक 21/06/2022 को मैसर्स मोगा, रिजोर्ट ऋषिकेश के संयुक्त निरीक्षण के सम्बन्ध में सिंचाई विभाग की ओर से आख्या निम्नानुसार हैः–

1. स्थलीय निरीक्षण में पाया गया कि मोघा रिसार्ट रम्भा नदी के बांये तट एवं गंगा नदी के दांये तट पर गंगा–रम्भा नदियों के संगम के समीप निर्मित है, जिसके Co-ordinates 30°'03'59"N एवं 78°16'51"E पायें गयें।
2. निरीक्षण के दौरान पाया गया कि मोघा रिसॉर्ट की संरचना गंगा नदी बाढ़ मैदान परिक्षेत्र की 25 वर्षीय बाढ़ आवृत्ति परिक्षेत्र की परिसीमा के भीतर निर्मित है।(संलग्नक–1) उक्त सम्पत्ति के समीप 25 वर्षीय बाढ़ आवृत्ति परिक्षेत्र के Co-ordinates निम्नानुसार हैः–

क्र0सं0	बाढ़ आवृत्ति परिक्षेत्र	अक्षांश (Latitude)	देशान्तर (Longitude)
1	25 वर्षीय बाढ़ आवृत्ति परिक्षेत्र	30.0658	78.2809
		30.0661	78.2807
		30.0665	78.2806
		30.0669	78.2805
		30.0667	78.2804
		30.0662	78.2803

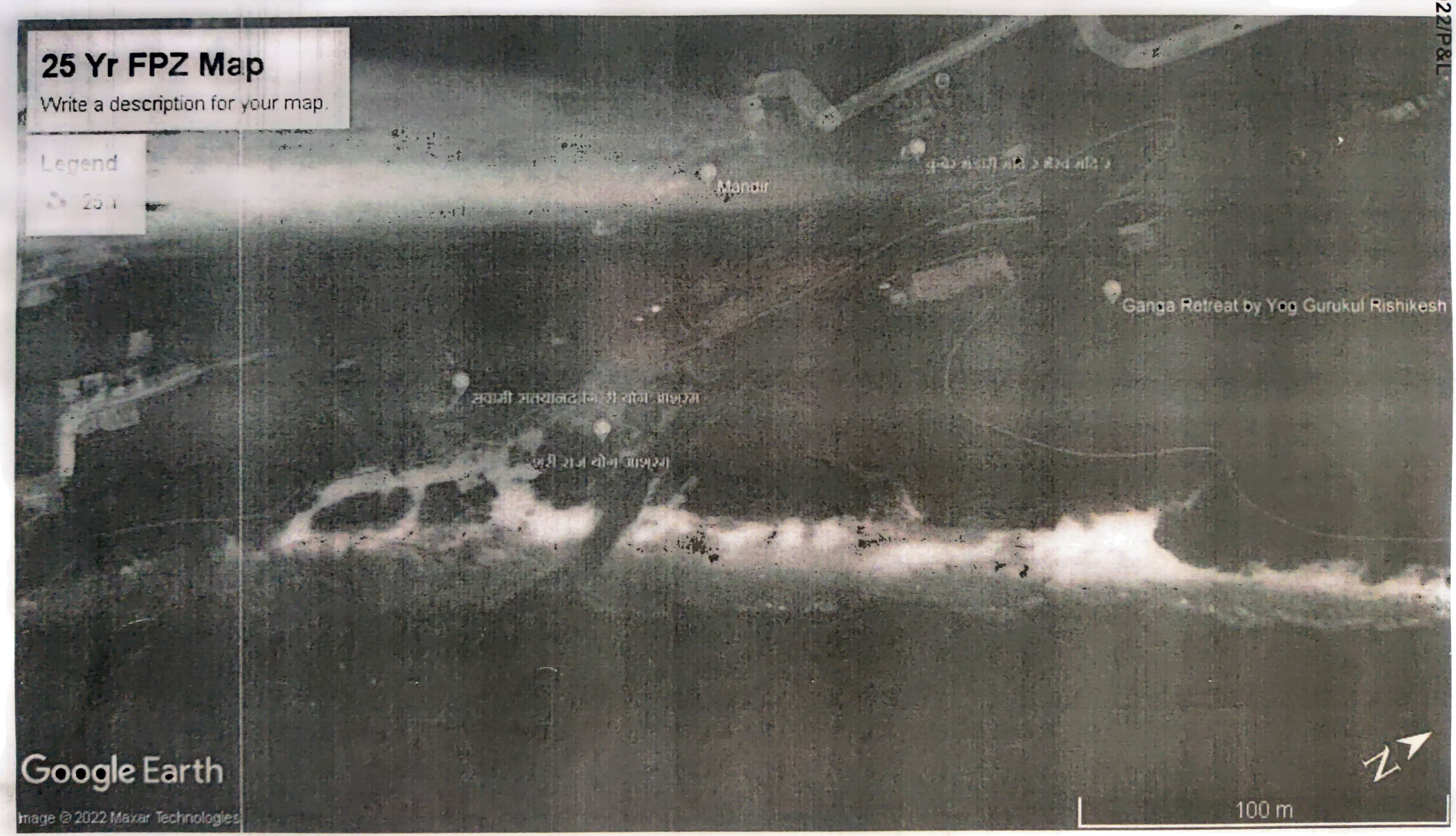
3. उत्तराखण्ड शासन द्वारा जनपद देहरादून के तहसील ऋषिकेश क्षेत्र में गंगा नदी के दांये तट पर गंगा नदी के बाढ़ मैदान परिक्षेत्र की अनन्तिम अधिसूचना सं0–1875/11(2)-2020 06(18)2020 दिनांक 07.10.2020 निर्गत की गयी है एवं अन्तिम अधिसूचना निर्गत होना अपेक्षित है।(संलग्नक–2)
4. वन विभाग द्वारा वीरभद्र कक्ष सं0–1 एवं कक्ष सं0–2 में गंगा नदी के 25 वर्षीय बाढ मैदान परिक्षेत्र को वन बीट मैप में चिन्हित कर क्षेत्रफल का आंकलन किया गया, जिसके आधार पर उपरोक्त शासनादेश में वीरभद्र कक्ष सं0–1 एवं कक्ष सं0–2 के प्रतिषिद्ध जोन की भूमि को घोषित किया गया। विषयगत मोघा रिसोर्ट को वन बीट मैप के वीरभद्र कक्ष सं0–1 एवं कक्ष सं0–2 में दर्शाया गया है।(संलग्नक–3)

अतः आख्या सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नकः–उपरोक्तानुसार।

20/6/22
अधिशासी अभियन्ता
सिंचाई खण्ड, देहरादून

744702/2022/P&L



565

Google Earth
Virbhadra Mahadev Temple
Ganga Retreat
25 Y RB

744702/2022/P&L

37

उत्तराखण्ड शासन
सिंचाई अनुभाग–2
संख्या —— / II(2)–2020–06(18)/2020
देहरादूनः दिनांक, 07 अगस्त, 2020 अक्टूबर
अधिसूचना

चूंकि राज्य सरकार जनपद देहरादून के सीमान्तर्गत ऋषिकेश क्षेत्र में [illegible] पशुलोक बैराज एवं पशुलोक बैराज से हरिपुर कलां तक गंगा नदी के दायें तट तक (ग्राम [illegible] खड़कमाफ, गौहरीमाफी, रायकला एवं हरिपुर परगना परवादून) अनुसूची एक और दो में [illegible] बाढ़ मैदान क्षेत्र को चिन्हित कर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा का आशय रखती है,

और चूंकि राज्य सरकार को ऐसे क्षत्रों को बाढ़ परिक्षेत्रण प्राधिकारी की रिपोर्ट के आधार पर या अन्यथा बाढ़ मैदान क्षेत्रों को चिन्हित कर उनमें भूमि के उपयोग को प्रतिषिद्ध या निर्बन्धित करने के आशय की घोषणा अधिसूचना द्वारा कर सकने की शक्ति है,

अतएव, अब, राज्यपाल उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम, 2012 की धारा 8 में प्रदत्त शक्तियों का प्रयोग करके इस अधिसूचना के संलग्नक अनुसूची एक और दो में [illegible] बाढ़ मैदान क्षेत्र को चिन्हित कर, भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की घोषणा सहित इन क्षेत्रों में निम्नलिखित [illegible] किए जा सकने की सहर्ष स्वीकृति प्रदान करते हैः–

अनुमन्य कार्यों का विवरण

क्र0स0	क्षेत्र	अनुमन्य कार्यों का विवरण
1	प्रतिषिद्ध क्षेत्र	तटबन्ध/बाढ़ प्रबन्धन, खनन, वृक्षारोपण, कृषि, स्नान घाट निर्माण [illegible] तटीय विकास, सिंचाई, पेयजल योजना, जलक्रीडा, जल परिवहन [illegible] सिंचाई/जल विद्युत परियोजनाओं के विपथन (diversion) आदि [illegible] सम्बन्धित निर्माण कार्य।
2	निर्बन्धित क्षेत्र	पार्क, खेल का मैदान, मत्स्य पालन, कृषि आदि गतिविधियां, स्नान [illegible] पर होने वाले धार्मिक मेलों हेतु अस्थाई निर्माण इस प्रतिबन्ध [illegible] अनुमन्य होंगे कि उक्त गतिविधियों द्वारा उत्सर्जित होने वाले [illegible] व ठोस अपशिष्ट का पूर्णतः समुचित प्रबन्धन सुनिश्चित करते हुए [illegible] का परीक्षण उत्तराखण्ड पेयजल निगम से कराया जायेगा। इस [illegible] पूर्व से विद्यमान निर्माण, जो जीर्ण–शीर्ण अवस्था में है, को विद्यमान भू–आच्छादन 35 प्रतिशत, तल क्षेत्र अनुपात 1.5 व भवन की अधिकतम ऊँचाई 7.50 मी0 अथवा दो मंजिल की सीमा तक पुनर्निर्माण इस प्रतिबन्ध के साथ अनुमन्य होगा कि क्षेत्र में सीवरेज व्यवस्था उपलब्ध हो। निर्माण अनुमन्य होने की स्थिति में High Flood Level से भवन का न्यूनतम Plinth Level 1.00 मीटर होगा एवं क्षेत्र की सीवरेज व्यवस्था का समुचित प्रबन्धन सुनिश्चित करने के साथ–साथ उत्तराखण्ड पेयजल निगम से परीक्षण/अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

Continued on next Page ...

राज्यपाल, यह भी निर्देश देते है कि राज्य सरकार उक्त अधिसूचना के समाचार पत्र में प्रकाशित होने की तारीख से 60 दिन के भीतर हितबद्ध व्यक्तियों से आपत्तियां एवं सुझाव जिलाधिकारी/बाढ परिक्षेत्रण प्राधिकारी, देहरादून के कार्यालय में किसी भी कार्य दिवस को लिखित रूप में दिए जाने और उन पर सम्यक् रूप से विचार करने के पश्चात् प्रतिषिद्ध या निर्बन्धित करने की घोषणा की अंतिम अधिसूचना जारी कर सकेगी।

टिप्पणी प्रतिषिद्ध या निर्बन्धित क्षेत्रों का विवरण हितबद्ध व्यक्तियों के निरीक्षण हेतु एनआईसी देहरादून एवं प्रमुख अभियंता, सिंचाई विभाग, उत्तराखण्ड, देहरादून की वेबसाइट के साथ-साथ जिलाधिकारी, देहरादून के कार्यालय में भी उपलब्ध है।

संलग्नकः यथोपरि।

(नितेश कुमार झा)
सचिव।

संख्या 1875/I(2)-2020-06(18)/2020, तद्दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. मण्डलायुक्त, गढवाल।
2. जिलाधिकारी/बाढ मैदान परिक्षेत्रण प्राधिकारी, देहरादून को इस आशय के साथ प्रेषित कि उक्त अधिसूचना को एक क्षेत्रीय व एक राष्ट्रीय समाचार पत्र में प्रकाशित कराते हुए नियमानुसार अग्रेत्तर कार्यवाही करने का कष्ट करें।
3. प्रमुख अभियन्ता, सिंचाई विभाग, देहरादून।
4. मुख्य अभियन्ता, सिंचाई विभाग (देहरादून)।
5. सम्बन्धित अधीक्षण अभियन्ता, सिंचाई विभाग।
6. अधिशासी अभियन्ता/नोडल अधिकारी, सिंचाई खण्ड देहरादून।
7. निदेशक, एन0आई0सी0, सचिवालय परिसर देहरादून को अधिसूचना की एक साफ्ट कापी इस आशय से प्रेषित कि वे इसे NIC देहरादून की वेबसाईट पर अपलोड कराने का कष्ट करें।
8. संयुक्त निदेशक, राजकीय मुद्रणालय, रूडकी को इस आशय से प्रेषित कि अधिसूचना को साधारण गजट में प्रकाशित करते हुये 200 प्रतियां शासन को उपलब्ध कराने का कष्ट करें।
9. गार्ड फाईल।

आज्ञा से,

(जे0एल0 शर्मा)
संयुक्त सचिव।

744702/2022/P&L

39

अधिसूचना संख्या :– 1875 / II(2)-2020 08(18)2020 दिनांक 07 अक्टूबर 2020

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम–2012 के अन्तर्गत 25 वर्षीय बाढ़ आवृत्ति सीमा में समस्त परिसम्पतियों के स्वामियों की पंजिका विवरण अनुसूची।

गंगा नदी बाढ़ मैदान परिक्षेत्रण की प्रतिषिद्ध (Prohibited) अनुसूची–1

जनपद देहरादून के सीमान्तर्गत ऋषिकेश क्षेत्र में ढालवाला ड्रेन से पशुलोक बैराज एवं पशुलोक बैराज से हरिपुर कलां तक गंगा नदी के दायें तट तक ऋषिकेश, खड़कमाफ, गौहरीमाफी, रायवाला एवं हरिपुर परगना–परवादून / तहसील–ऋषिकेश / जिला–देहरादून

ग्राम का नाम	खाता खतौनी संख्या	खसरा नं0 / गाटा सं0	बाढ़ मैदानी परिक्षेत्र में स्थित भूमि की माप क्षेत्रफल है0 में	वर्तमान भू–उपयोग		भूमि की श्रेणी	अभ्युक्ति
				भूमि का प्रकार	संरचना का प्रकार		
[illegible]	56	58	2.0772	गंगा नदी	घाट एवं गंगा नदी		
	299	299	43.9176	गंगा नदी	घाट एवं गंगा नदी		
[illegible]	रेक संख्या 1	-	25.23	गंगा नदी का धारा जिनसा एवं वन भूमि	जगल झाड़ी रेतीला		
	रेक संख्या 2		46.66	गंगा नदी का धारा किनारा एवं वन भूमि	जगल–झाड़ी रेतीला		
[illegible]	83, 84 181,291, 305, 412, 432, 439	22 [illegible]	5.2610	कृषि / बंजर	कृषि / बंजर	[illegible]	
	433,40,64,84,109 180,181,258,291, 303, 305,326,351,419, 430, 433,431,437,440	25 [illegible]	18.0597	कृषि / आ0 / सिलिंग / बंजर	कृषि / आ0 / सिलिंग / बंजर	[illegible]0 3 श्रेणी–4 व श्रेणी–5	
	158, 303	[illegible]	0.0540	कृषि	कृषि	[illegible]	
	50	[illegible]	0.1890	कृषि	[illegible]	[illegible]	
	430	[illegible]	0.0430	बंजर	कृषि / आ0	[illegible]	
	459	27 [illegible]	0.4630	बंजर	कृषि / आ0 / पटटाधार	श्रेणी–5	
	440	[illegible]	0.2820	बंजर	कृषि / आ0 / पटटाधार	[illegible]	
	440	27 [illegible]	0.1190	बंजर	आ0 / पटटाधार	[illegible]	
	439	30 [illegible]	0.2830	बंजर	कृषि / आ0 / पटटाधार	श्रेणी–5	
	440	31 [illegible]	0.0440	बंजर	बंजर	श्रेणी–5	
	440	32 [illegible]	1.0600	बंजर	कृषि / आ0 / पटटाधार	श्रेणी–5	
	418	[illegible] 36, 37, 38, [illegible] मि0	1.0940	गंगा जी	खाली	[illegible]	
	439	37 [illegible]	0.4090	बंजर	खाली / कृषि	श्रेणी–5	
	[illegible]	38 [illegible]	0.1420	[illegible]	[illegible]	[illegible]	
	252	39 [illegible]	0.2930	कृषि / आ0	कृषि / आ0	[illegible]	
	29,191	40 [illegible]	0.6570	कृषि / आ0	कृषि / आ0	[illegible]	
	49	46 [illegible]	0.0650	कृषि	कृषि	[illegible]	
	441	64 [illegible]	0.1000	[illegible]	[illegible]	श्रेणी–[illegible]	

C/O

40

	442	101 [illegible]	0.0180	[illegible]	[illegible]	[illegible]
	5, 34,72, 160,186, 192, 302, 320	106 [illegible]	0.0470	[illegible]	[illegible]	[illegible]
	34,72,160,245	107 [illegible]	0.0410	कृषि	कृषि	[illegible]
	34,41,42	108 [illegible]	0.7430	कृषि	कृषि / सड़क	[illegible]
	34,72,160	109 [illegible]	0.1170	कृषि	कृषि / सड़क	[illegible]
	108, 419	111 [illegible]	1.0530	कृषि	कृषि / सड़क	[illegible]
	76, 122, 186, 245	112 [illegible]	0.1000	कृषि	कृषि	[illegible]
	5,447	113 [illegible]	0.0650	कृषि / गूल	कृषि / गूल	[illegible]
	353, 250, 318	114 [illegible]	0.5230	कृषि	कृषि	[illegible]
	303	[illegible]	0.1500	कृषि	कृषि	[illegible]
	48,108,73,348	129 [illegible]	0.7290	कृषि	कृषि	[illegible]
	440	131 [illegible]	5.6500	[illegible]	[illegible]	[illegible]
	438	[illegible] 140[illegible]	42.5780	वन विभाग	वन / सड़क	[illegible]
	445	22/141 [illegible]	0.3040	सड़क खाल	सड़क	[illegible]
[illegible]	8, 22, 46, 67, 97,213, 308, 338, 360, 378, 409	162	1.549	कृषि	कृषि	[illegible]
	125, 486	163	0.301	कृषि, वन सरकारी	कृषि, वन	[illegible]
	486	164	2.706	वन भूमि	वन	[illegible]
	135, 227, 420, 486	165	1.716	कृषि, वन	वन	[illegible]
	213, 486	166	0.032	कृषि, वन	वन	[illegible]
	483, 213, 486	169	3.042	कृषि, वन सोलिंग	कृषि, वन सोलिंग	[illegible]
	177, 378, 483	180	0.711	कृषि, सोलिंग	कृषि, सोलिंग	[illegible]
	483	181	0.740	कृषि, सोलिंग	कृषि, सोलिंग	[illegible]
	486	167	0.105	वन भूमि	वन भूमि	[illegible]
	486	168	0.012	वन भूमि	वन भूमि	[illegible]
	491, 378, 16, 315, 406, 460, 468, 470, 483	250	nil	कृषि नदी	[illegible]	[illegible]
	486	252	0.285	वन भूमि	वन	[illegible]
	378, 486	253	2.438	कृषि, वन	वन	[illegible]
	486	254	0.1650	वन भूमि	वन	[illegible]
		255	52.970	वन कृषि, [illegible] नदी	वन कृषि [illegible] नदी	[illegible]
[illegible]	906, 909	395	3.268	[illegible]	[illegible] नदी	[illegible]
	906, 291, 911, 878, 748, 910, 912, 916, 67, 20, 687, 914, 904	824	10.764	नदी / [illegible]	नदी	[illegible]
	904	807	19.665	वन भूमि	वन	[illegible]
	909, 904	825	08.833	नदी, वन भूमि	नदी, वन	[illegible]
[illegible]	1564	531 [illegible]	1.0000	सरकार भूमि	नदी	[illegible]
	1576	556 [illegible]	0.0600	कृषि	नदी	[illegible]

(नितेश कुमार झा)
सचिव।

744702/2022/P&L

41

अधिसूचना संख्या :– 1875 / II(2)-2020 06(18)2020 दिनांक 07 अक्टूबर 20

उत्तराखण्ड बाढ़ मैदान परिक्षेत्रण अधिनियम–2012 के अन्तर्गत 100 वर्षीय बाढ़ आवृत्ति सीमा में समस्त परिसम्पतियों के स्वामियों की पंजिका विवरण अनुसूची।

गंगा नदी बाढ़ मैदान परिक्षेत्रण की निर्बन्धित (Restricted) अनुसूची–2

जनपद देहरादून के सीमान्तर्गत ऋषिकेश क्षेत्र में ढालवाला ड्रेन से पशुलोक बैराज एवं पशुलोक बैराज से हरिपुर कलां तक गंगा नदी के दायें तट तकऋषिकेश, खड़कमाफ, गौहरीमाफी, रायवाला एवं हरिपुर परगना–परवादून / तहसील–ऋषिकेश / जिला–देहरादून

ग्राम का नाम	खाता खतौनी संख्या	खसरा नं0 / गाटा सं0	बाढ़ मैदानी परिक्षेत्र में स्थित भूमि की माप क्षेत्रफल है0 में	वर्तमान भू–उपयोग		भूमि की श्रेणी	अभ्युक्ति
				भूमि का प्रकार	संरचना का प्रकार		
ऋषिकेश	58	58	2.6648	गंगा नदी	घाट एवं गंगा नदी	गंगा नदी	
	299	299	1.0193	गंगा नदी	घाट एवं गंगा नदी	गंगा नदी	
गौरगढ़	कक्ष संख्या–1	–	3.04	गंगा नदी का दाया किनारा वन भूमि	जंगल–झाड़ी रेतीला	गंगा नदी का दाया किनारा वन भूमि	
	कक्ष संख्या–2	–	7.30	गंगा नदी का दाया किनारा वन भूमि	जंगल–झाड़ी रेतीला	गंगा नदी का दाया किनारा वन भूमि	
खड़कमाफ	4,33,40,64,84,109,180, 181,258,291,303,305,328, 351,410,430,433,431, 437,440	23 मि0	15.1000	कृषि / आ0 / सिलिंग / बंजर	कृषि / आ0 / सिलिंग / बंजर	स0भू0 व श्रेणी–4 अ श्रेणी–5	
	159, 303	24 मि0	0.2100	कृषि	कृषि	स0भू0	
	50	25 मि0	0.2000	कृषि	कृषि	स0भू0	
	440	26 मि0	0.0300	बंजर	कृषि / आ0	श्रेणी–5	
	439	27 मि0	0.3100	बंजर	कृषि / आ0 / पटटेदार	श्रेणी–5	
	440	28 मि0	0.2200	बंजर	कृषि / आ0 / पटटेदार	श्रेणी–5	
	440	29 मि0	0.2900	बंजर	कृषि / आ0 / पटटेदार	श्रेणी–5	
	440	31 मि0	0.2800	बंजर	बंजर	श्रेणी–5	
	443	34,35,36	0.7600	गंगा	खाली	श्रेणी–6–1	
	440	38 मि0	0.0600	बंजर	कृषि	श्रेणी–5	
	251	39 मि0	0.1100	कृषि / आ0	कृषि / आ0	स0भू0	
	29,191	40 मि0	0.1600	कृषि / आ0	कृषि / आ0	स0भू0	
	49	46 मि0	0.0950	कृषि	कृषि	स0भू0	
	441	64 मि0	0.0600	नाला	नाला	श्रेणी–6(1)	
	442	101 मि0	0.0450	गूल	गूल	श्रेणी–6(1)	
	31,409	105 मि0	0.3000	कृषि	कृषि	स0भू0	
	3,34,72,160,186,192,302, 320	106 मि0	0.7500	कृषि	कृषि	स0भू0	
	34,72,160,245	107 मि0	0.1000	कृषि	कृषि	स0भू0	
	34,41,42	108 मि0	0.2000	कृषि	कृषि / सड़क	स0भू0	

	34,72,160	109 मि०	0.0030	कृषि	कृषि / सड़क	[illegible]
	108 ,419	111 मि०	0.2500	कृषि	कृषि / सड़क	[illegible]
	76, 122 , 186 ,245	112 मि०	0.1800	कृषि	कृषि	[illegible]
	5,442	113 मि०	0.0400	कृषि / गूल	कृषि / गूल	[illegible]
	353, 250 , 318	114 मि०	0.1100	कृषि	कृषि	[illegible]
	303	122 मि०	0.2700	कृषि	कृषि	[illegible]
	19 , 417 , 416 , 369	123 मि०	0.5820	कृषि	कृषि	[illegible]
	167,306. 183	124 मि०	0.8720	कृषि	कृषि	[illegible]
	348, 256,238	127 मि०	0.1490	कृषि	कृषि	[illegible]
	174 ,114	128 मि०	0.3710	कृषि	कृषि	[illegible]
	48,108,73,348	129 मि०	0.7200	कृषि	कृषि	[illegible]
	440	131 मि०	1.3500	बंजर	बंजर / पटटेदार / सरकार / स्कूल	[illegible]
	438	138, 139, 140 मि०	3.0400	पेड़ विहीन	पेड़ / स्कूल	[illegible]
	445	22/141	0.3040	सड़क रास्ता	सड़क	श्रेणी (2)
[illegible]	170, 108, 180, 190	158	0.0205	कृषि		[illegible]
	46, 338	159,60	0.012	गूल	रास्ता, गूल	[illegible]
	8, 22, 46, 67, 213, 308, 338, 360, 378, 409	162	0.768	कृषि	कृषि	[illegible]
	225, 486	163	0.280	कृषि, वन सरकारी	कृषि, वन	[illegible]
	125, 227, 420, 486	165	0.373	कृषि, वन सरकारी	कृषि, वन	[illegible]
	213, 486	166	0.016	कृषि, वन सरकारी	कृषि, वन	[illegible]
	483, 213, 486	169	0.440	कृषि, वन सरकारी	कृषि, वन [illegible]	[illegible]
	172, 378, 483	180	0.124	कृषि, सोलिंग	कृषि, सोलिंग	[illegible]
	483	181	0.276	कृषि, सोलिंग	कृषि, सोलिंग	[illegible]
	491, 378, 16, 315, 406, 460, 468, 470, 483	250	1.176	कृषि, नदी	कृषि, नदी	[illegible]
	132, 155, 378	251	1.386	कृषि	कृषि	[illegible]
	486	252	0.070	वन सरकारी	वन	[illegible]
	378, 486	253	0.023	कृषि, वन	वन	[illegible]
	486	254	0.400	वन	वन	[illegible]
[illegible]	124	487	0.060	कृषि	कृषि	[illegible]
	124	488	0.060	कृषि	कृषि	[illegible]
	124	489	0.070	कृषि	कृषि	[illegible]
	124	490	0.010	कृषि	कृषि	[illegible]
	124	491	0.250	कृषि भूमि	कृषि	[illegible]
	124	492	0.007	कृषि भूमि	गूल	[illegible]
	719 ,291 ,124	493	0.125	कृषि भूमि	कृषि	[illegible]
	719 ,911 ,909	494, 495	0.210	नदी, आबादी	नदी	[illegible]
	68, 911, 319, 719, 909	498	0.646	कृषि, नदी आबादी	कृषि, नदी आबादी	[illegible]
	68,319	500	0.200			

744702/2022/P&L

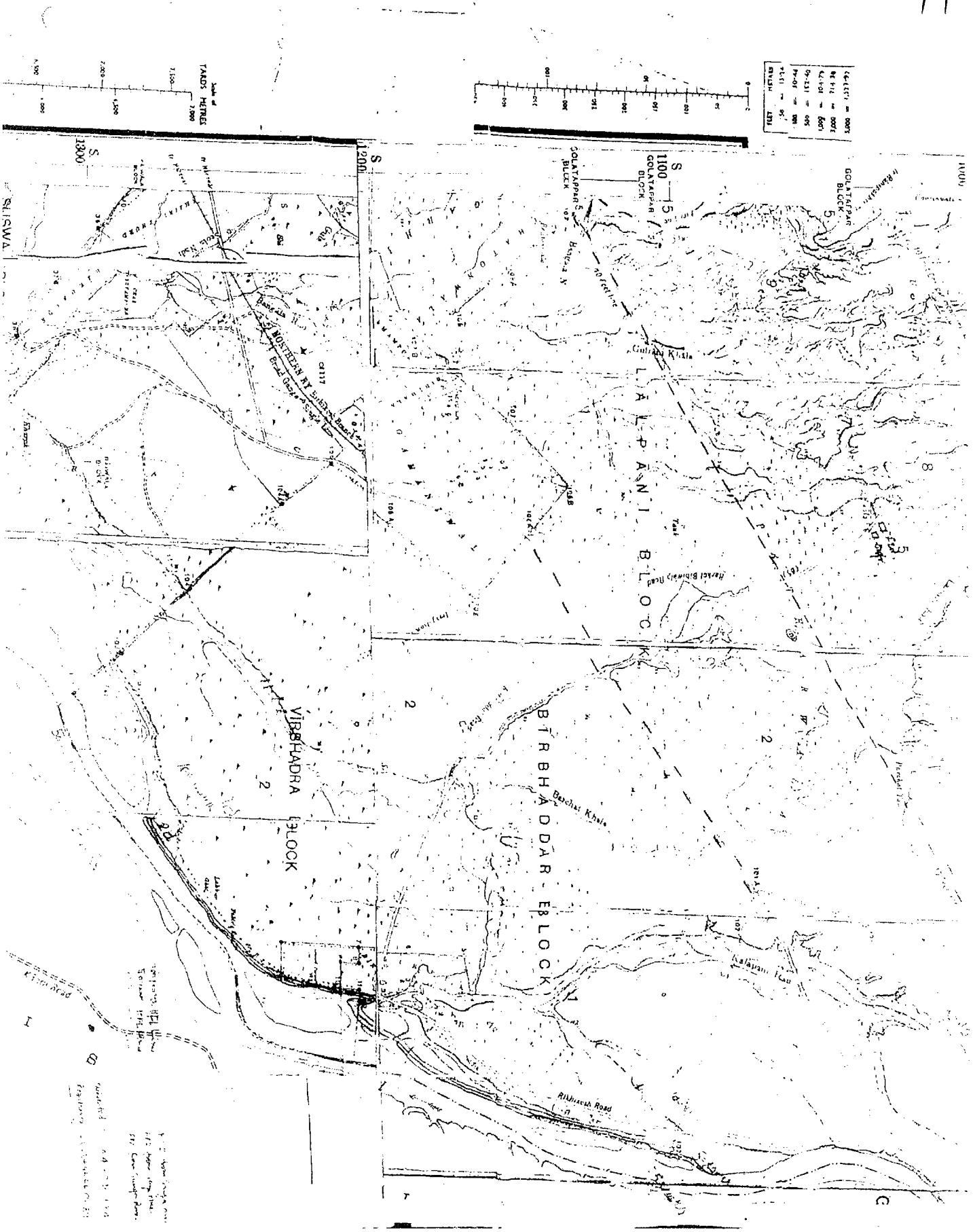
43

	906	503	0.369	बजार कृषि	कृषि, भवन, बजार, [illegible]	[illegible]	
	828	502	0.0025	आ0		[illegible]	
	828	504	0.0045			[illegible]	
	906, 291, 911, 828, 748, 910, 912, 916, 67, 20, 687, 914	824	2.334	[illegible]	नदी	[illegible]	
	904	807	3.954	वन भूमि	वन	[illegible]	
	906, 129, 907	804	3.547	कृषि, बजार	बजार	[illegible]	
	906	808	0.140	बजार	बजार	[illegible]	
	906, 909	395	1.081	बजार	नदी, बजार	[illegible]	
	96	462	0.166	कृषि, आबादी	कृषि	[illegible]	
	291, 153	463	0.159	कृषि	कृषि	[illegible]	
	829, 291	468	0.433	कृषि	कृषि	[illegible]	
	47	469	0.554	कृषि	कृषि	[illegible]	
	47	470	0.005	कृषि	कृषि	[illegible]	
	837	471	0.151	कृषि	[illegible]	[illegible]	
	294, 291	472	0.250	कृषि	कृषि	[illegible]	
	241, 570, 291	473	0.362	कृषि	कृषि	[illegible]	
	241	474	0.100	कृषि	कृषि	[illegible]	
	89	476	0.154	कृषि	कृषि	[illegible]	
	209	477	0.154	कृषि	कृषि	[illegible]	
	440	478	0.110	कृषि	कृषि	[illegible]	
	185	479	0.571	कृषि	कृषि	[illegible]	
	440	480	0.070	कृषि	कृषि	[illegible]	
	440	481	0.200	कृषि	कृषि	[illegible]	
	440	482	0.082	कृषि	कृषि	[illegible]	
	906, 909, 291	483	0.449	कृषि, नाला	नाला	[illegible]	
	906	484	0.101	[illegible]	बजार	[illegible]	
	906, 687	485	0.200	बजार	बजार	[illegible]	
	687, 124	486	0.372	कृषि	कृषि	[illegible]	
[illegible]	1376	556 ख	0.9200	कृषि / आवासीय	[illegible] (आवास बस्ती)	[illegible]	
	1564	531 ख	2.5800	बजार भूमि	नदी	[illegible]	
	436	532 ख	0.1200	आवासीय	आवास	[illegible]	

(नितेश कुमार झा)
सचिव।

744702/2022/P&L

44



744702/2022/P&L

45

प्रेषकः— सहायक अभियन्ता—प्रथम
सिंचाई खण्ड, देहरादून

प्रेषितः— श्री सुरेन्द्र मोघा
पुत्र स्व० श्री पी० आर० मोघा
निवासी—वीरपुर खुर्द, ऋषिकेश
जिला—देहरादून
मो०—9719000813

पत्रांकः— 178 /स०अ०प्र०/सि०ख०दे० दिनांक :— 27/05/2022

विषयः— निर्मित भवन की गंगा नदी से दूरी सम्बन्धी पत्र निर्गत करने के सम्बन्ध में।

महोदय,

आपके द्वारा अपने प्रार्थना पत्र दिनांक 18/05/2022 में आपकी संपत्ति खाता संख्या—207 खसरा नं०—94घ व 95ख व रकबा 0.1390 है० के सम्बन्ध में उक्त भाग की गंगा नदी से दूरी प्रमाण पत्र की वांछना की गयी है।

इसी क्रम में इस कार्यालय से श्री कुलदीप सिंह एवं श्री आशीष बिष्ट, अपर सहायक अभियन्ता द्वारा स्थलीय निरीक्षण में पाया गया कि वर्तमान में जिस स्थान से गंगा नदी बह रही है उसको नदी का बहाव क्षेत्र मानते हुए विषयगत निर्मित भवन के मुख्य भाग जो कि गंगा नदी से निकटतम है एवं पृष्ठ भाग जो कि गंगा नदी से दूरस्थ स्थित है, के गंगा नदी के तट एवं मध्य से पृथक—पृथक हवाई दूरी आंकलित की गयी, जिसमे पाया गया कि निर्मित भवन का दूरस्थ भाग 108 मी० हवाई दूरी पर स्थित है एवं भवन का निकटतम भाग गंगा नदी के तट से 100 मी० हवाई दूरी पर स्थित है। अतः गंगा नदी के तट से औसतन हवाई दूरी 104 मी० पायी गयी। इसी प्रकार गंगा नदी के मध्य से दूरस्थ भाग की हवाई दूरी 261 मी० एवं निकटतम भाग की हवाई दूरी 221 मी० पायी गयी, कुल औसतन गंगा नदी के मध्य से हवाई दूरी 241 मी० पायी गयी।

अतः उपरोक्तानुसार दूरी की सूचना मात्र इस कार्यालय को प्रस्तुत आवेदन में वर्णित प्रयोजन हेतु निर्गत की जाती है।

भवदीय

सहायक अभियन्ता—प्रथम
सिंचाई खण्ड, देहरादून

744702/2022/P&L

निर्बन्धित (REGULATORY)

46

जनपद देहरादून के तहसील ऋषिकेश के अन्तर्गत पशुलोक बैराज से लक्कड़घाट तक वन विभाग में आने वाले ग्राम/क्षेत्र :–

क्र0 सं0	ग्राम का नाम	खाता खतौनी	खसरा/ गाटा सं0	बाढ मैदानी परिक्षेत्र में स्थित भमि की माप क्षेत्रफल है0 में	वर्तमान भू उपयोग /भूमि की श्रेणी	
					भूमि का प्रकार	संरचना का प्रकार
1	वीरभद्र	कक्ष सं0–1		3.04	गंगा नदी का दाया किनारा एवं वन भूमि	जंगल–झाड़ी रेतीला
		कक्ष सं0–2		7.30	गंगा नदी का दाया किनारा एवं वन भूमि	जंगल–झाड़ी रेतीला

प्रतिषिद्ध (PROHIBITED)

जनपद देहरादून के तहसील ऋषिकेश के अन्तर्गत पशुलोक बैराज से लक्कड़घाट तक वन विभाग में आने वाले ग्राम/क्षेत्र :–

क्र0 सं0	ग्राम का नाम	खाता खतौनी	खसरा/ गाटा सं0	बाढ मैदानी परिक्षेत्र में स्थित भमि की माप क्षेत्रफल है0 में	वर्तमान भू उपयोग /भूमि की श्रेणी	
					भूमि का प्रकार	संरचना का प्रकार
1	वीरभद्र	कक्ष सं0–1		25.23	गंगा नदी का दाया किनारा एवं वन भूमि	जंगल–झाड़ी रेतीला
		कक्ष सं0–2		46.66	गंगा नदी का दाया किनारा एवं वन भूमि	जंगल–झाड़ी रेतीला

संलग्न :– नक्शा (01 प्रति)

29/11/2019

(पी.जी.-द्विवेदी)
प्रभागीय वनाधिकारी
देहरादून वन प्रभाग, देहरादून

हरतांग 581

47

744702/2022/P&L print

Industry Name : MOGHA JI RESORT
Address : VEERPUR KHURD VEERBHADRA RISHIKESH Dehradun
Cap Inv(in Lakh) : 50.0
Consent Type : CTO
AppId/Caf Id : 2672936/9712
Industry Type : Non Industrial

Category Name : GREEN
District Name : Dehradun
Net Asset Value(in Lakh): 50.0
Certificate For: reNew
Application Date : 02/06/2022

Date Time: 03-06-2022 10:24
Note By: RO(205)
Forwarded To: Inspecting Officer 7
Activity: Forward
Description:
Activity: Inspection
Description:

Date Time: 09-06-2022 11:41
Note By: Inspecting Officer 7(209)
Forwarded To: Inspecting Officer 7
Activity: Forward
Description:
Activity: Return
Description: pls submit land use certificate

48

HEADQUARTER

Uttarakhand Pollution Control Board

"Gauri Devi Environment Building"

46B, IT Park, Sahastradhara Road, Dehradun-248001

Letter No. UKPCB/HO/S-183-566 /612

Dated: 13/07/2022

By Speed Post / Email

NGT Matter

To,

Dr. Krishnendu Mandal,

Scientist-C,

Ministry of Environment,

Forest and Climate Change,

Indian government,

Integrated Office, 25 Subhash Road,

Dehradun

Email: moef.ddn@gov.in

Subject: Regarding the Matter bearing O.A. No.305/2022 (I.A.No.99/2022) titled Vipin Nayyar versus Union of India & Others, pending before Hon'ble NGT (Principal Bench) New Delhi

Sir,

Kindly refer to your Letter No.NGT/01/022/494 dated 06.07.2022 on the above subject. In the above order, be aware that the Joint Committee constituted by the Honorable

NGT inspected the subject matter on 21/06/2022. A copy of the inspection report along with enclosures is sent for perusal and necessary action.

Encl.: As above.

Sincerely,

Sd/-

(Chandan Singh)

Chief Environment Officer (Technical)

Copy to: As per your letter dated 07/07/2022, a copy of the inspection report of the Joint Committee along with the enclosures is sent to Sh. Ashutosh Shukl, the Deputy Secretary, Environment Protection and Climate Change Section, Government of Uttarakhand, Dehradun for perusal.

Sd/-

Chief Environment Officer (Technical)

Regarding Joint Inspection of M/s Moga Resort in the sequence of order dated 06/5/2022 passed in Original Application No.305/2022 (IA No.99/2022) instituted before the Hon'ble National Green Tribunal

In the Order dated 06/5/2022 passed in the Original Application No.305/2022 (IA No. 99/2022) instituted before the Hon'ble National Green Tribunal on the said subject, instructions were given to send the inspection by the Joint Committee of the following Departments for inspection of Moga Resort.

1. State Level Environment Impact Assessment Authority (SEIAA) Uttarakhand
2. Chief Engineer, Irrigation Division-I, Dehradun
3. Dr. Amrita Singh, Tehsildar, Rishikesh
4. Member Secretary, Uttarakhand Pollution Control Board
5. District Magistrate, Dehradun
6. Director National Institute of Hydrology
7. Director, Forest Research Institute, Dehradun

In order thereof, the following Members were nominated by the said departments, out of which the State Level Environmental Impact Assessment Authority (SEIAA) was not nominated due to not being notified in the state of Uttarakhand.

1. District Magistrate, Dehradun: Mr. K. Mishra, Additional District Magistrate (V) Dehradun and Dr. Amrita Singh, Tehsildar, Rishikes
2. Irrigation Department: Mr. Dinesh Uniyal, Executive Engineer, Irrigation Division, Dehradun
3. National Institute of Hydrology Roorkee: Dr. A.K. Lohani, Scientist (G)
4. Forest Research Institute, Dehradun: Dr. Parmanand Kumar, Scientist (D)
5. Uttarakhand Pollution Control Board, Dehradun: Dr. RK Chaturvedi, Regional Officer

The inspection of Moga Resort, near Virbhadra Temple, Virbhadra, Rishikesh was done on 21/06/2022 by the committee of the above nominated members and other officers in the presence of the representative of the resort Mr. Surendra Moga. The point wise report is as follows:

1. According to the revenue records, Khata number 273 situated at Village Veerpur Khurd, Pargana Parvadun, Tehsil Rishikesh, District Dehradun for the Khatauni year 1426F to 1431F Court: Office of the Assistant Collector First Class Rishikesh, Case No.Misc./2015, Surendra Kumar Mogha Vs. The State, according to the order dated 08/01/2021, the land situated at Village Veerpur Khurd, as per Section 131 of the Land Acquisition Act, Surendra Kumar, S/o Palturam,

Resident of Village (SC) of the land situated at village Veerpur Khurd, according to section 122B (4F) of the Uttar Pradesh Land Acquisition Act and Land khata no 260 k khasra no 94d area 0.0450 hectare , 94d area 0.0810 hectare , 95d area 0.0130 hectare , total area 0.1390 hectare of the Land Acquisition Act 1950 The order has been passed to mark the Bhumidhar with transitional rights in the revenue records. Prior to regularization, the said land was registered as category 5(1) new fallow. Presently Moga Resort is built on the said land, in which there are total 16 rooms and 02 halls besides 4 residential rooms. The total area present at the site was found to be 1478 sqm. The said Moga resort is built on the confluence of the Rambha River and the distance of the said resort from the Virbhadra temple is about 50 meters. (Annexure-1).

2. The representatives of the Forest Department, after investigation, found that the "Moga Resort" built in the land Khasra No. 95 of Village Virpur Khurd, Tehsil Rishikesh, Dehradun is outside the reserve forest limits. (Annexure -2).

3. The As per the report of the Irrigation Division, the report from the Irrigation Department regarding M/s Moga Resort Rishikesh is as follows:

(a) On terrestrial inspection it was found that Moga resort is built on the left bank of river Rambha and right bank of river Ganga near the confluence of Ganga-Rambha rivers, whose coordinates were found to be 30*03'59" N and 78*16'51" E.

(b) During inspection, it was found that the structure of Moga resort is built within the limits of 25-year flood frequency zone of Ganga floodplain zone. The coordinates of the 25-year flood frequency zone near the said property are as follows:

Sl.No.	Flood Frequency Range	Latitude	Longitude
1	25 Year Flood Frequency Zone	30.0658	78.2809
		30.0661	78.2807
		30.065	78.2806
		30.0669	78.2805
		30.0667	78.2804
		30.0662	78.2803

(c) The Uttarakhand government has issued a provisional Notification bearing No.1875/11(2)-2020 06(18)2020 dated 07.10.2020 of the Flood Plain Area of the Ganges river on the banks of river Ganga in Rishikesh Tehsil of Dehradun

district and the final notification is expected to be issued.

(d) The land of Virbhadra Compartment No. 01 and Compartment No. 02 was declared prohibited zone by the Forest Department. The subject Moga Resort has been shown in Virbhadra Compartment No. 01 and Compartment No. 02 of One Beat Map.

(e) The aerial distance from the middle of the river Ganges was found to be 261 meters and the aerial distance of the nearest part was found to be 221 meters, on an average the aerial distance from the middle of the river Ganges was found to be 241 metres. (Annexures -3-5).

4. Apart from 16 rooms and 2 halls in Moga Resort, septic tank/sockpit has been arranged for the disposal of domestic effluent generated from 4 residential rooms. At present, consent has not been received under the Water/Air Act for the operation of the resort. The resort has applied for consent for the first time on 02/06/2022, which is under consideration. (Annexure - 6).

Sent the Inspection Report for kind perusal and necessary action in advance.

Sd/- (Rakesh Kandari) Assistant Environmental Engineer UKPCB, Dehradun	Sd/- (Dinesh Uniyal) Executive Engineer Irrigation Division, Dehradun	Sd/- (Dr.Parmanand Kumar) Scientist (D) Forest Research Institute, Dehradun
Sd/- (Dr.A.K.Lohani) National Institute of Hydrology Roorkee Scientist (G)	Sd/- (Dr. RK Chaturvedi,) Regional Officer Uttarakhand Pollution Control Board, Dehradun	Sd/- 3(Dr. Amrita Singh) Tehsildar, Rishikesh

Sd/-
Additional District Magistrate (V.R. Dehradun

Sir,

According to the revenue records, Khata number 273 situated at Village Veerpur Khurd, Pargana Parvadun, Tehsil Rishikesh, District Dehradun for the Khatauni year 1426F to 1431F Court: Office of the Assistant Collector First Class Rishikesh, Case No.Misc./2015, Surendra Kumar Mogha Vs. The State, according to the order dated 08/01/2021, the land situated at Village Veerpur Khurd, as per Section 131 of the Land Acquisition Act, Surendra Kumar, S/o Palturam, Resident of Village (SC) of the land situated at village Veerpur Khurd, according to section 122B (4F) of the Uttar Pradesh Land Acquisition Act and Land khata no 260 k khasra no 94d area 0.0450 hectare , 94d area 0.0810 hectare , 95d area 0.0130 hectare , total area 0.1390 hectare of the Land Acquisition Act 1950 The order has been passed to mark the Bhumidhar with transitional rights in the revenue records, while regulating, Bhumidhar with transitory rights is on file to be recorded in the revenue records.

That before regularization, the said land was registered as category 5(1) new fallow.

That presently Moga Resort is built on the said land, in which total 16 rooms and 02 halls are built.

That the said Moga resort is built on the bank of Rambha river and the distance of the said resort from Virbhadra temple is about 50 meters.

Therefore, the report has been sent for further action.

Sd/-

Rishikesh

Sir,

According to the revenue records, Khata number 273 situated at Village Veerpur Khurd, Pargana Parvadun, Tehsil Rishikesh, District Dehradun for the Khatauni year 1426F to 1431F Court: Office of the Assistant Collector First Class Rishikesh, Case No.Misc./2015, Surendra Kumar Mogha Vs. The State, according to the order dated 08/01/2021, the land situated at Village Veerpur Khurd, as per Section 131 of the Land Acquisition Act, Surendra Kumar, S/o Palturam, Resident of Village (SC) of the land situated at village Veerpur Khurd, according to section 122B (4F) of the Uttar Pradesh Land Acquisition Act and Land khata no 260 k khasra no 94d area 0.0450 hectare , 94d area 0.0810 hectare , 95d area 0.0130 hectare , total area 0.1390 hectare of the Land Acquisition Act 1950 The order has been passed to mark the Bhumidhar with transitional rights in the revenue records, while regulating, Bhumidhar with transitory rights is on file to be recorded in the revenue records.

Before appropriation, the said land was registered as category 5(1) new fallow in the Rajaswa records. At present the said area is under Municipal Corporation Rishikesh. Moga Resort is built on the said land, which has 16 rooms and 2 halls, apart from that there are 4 additional rooms. The total area of the said Moga Resort (property) at the site

is 1478 square meters (1768 square yards). The said Moga resort is situated at the confluence of the Rambha river, about 50 meters away from the Veerbhadra temple.

Therefore, the Report is sent for kind perusal.

Sd/-

Rishikesh

EXTRACT KHATAUNI

Village No.045341 Name of Village/ Paragana: Virpur Khurd (Parwadun) Tehsil: Rishikesh District: Dehradun Crop Year: 1426-1431 Part-1

5-1/new fallow

Khata Khautani S. No.	Name of owner/ Name of father/ husband/ guardian, adderss	Year of commencement of land rights	Khasra No. of each Gata of Khata	Area of each Gata	Revenue or rent payable by the account holder	Change orders or summary thereof with their number and date and the designation	Remarks

						of the officer giving the order`	
1	2	3	4	5	6	7-12	13
00273	New fallow/		12E 17C 20B 31B 35C 35D 40E	0.0560 0.0010 0.0100 0.0200 0.0120 0.0080 0.0100	0.00	As per the order, the Pargana Officer Rishikesh, it is ordered on 26.04.2007 that name of Smt. Tetari Devi, wife of Harinath, should be marked on the Account No. 195 of	

			44C	0.0010		Village Virpur Khurd K
			45B	0.0100		No. 95 M, Area 0.004
			47C	0.0010		Hector land as category
			49E	0.0100		6(2) in the form of
			52B	0.0010		regularization Abadi non-
			55B	0.0010		transferrable land. (From
			56C	0.0010		order case file)
			64C	0.0010		
			64G	0.0100		As per the order dated
			65L	0.0110		04/10/06 of the Deputy
			67B	0.0200		District Magistrate,
			68B	0.0100		Rishikesh, by rejecting the

			69B 84D 87B 93B 94D 94E M. 95B M.	0.0150 0.0200 0.0100 0.0050 0.0450 0.0810 0.0210		name of the Gram Samaj on the Khasra No. 222 Of Khasra No. 222 Khasra No. 95M, Area 0.012 Hector of village Veerpur Khurd, the name of R.B. Jadli son of late Dhananand Jadali, resident of village should be registered as non-transferable Bhumidhar. (from order case file).

93

						Court of Assistant Collector, Class I, Rishikesh Case No. 01/2014-15, Village Virpur Khurd, Pargana Parvadun 122(4)F Kamla Devi Vs.The State, on the basis of the above discussion, on the basis of the order of this court dated 23/05/2016, account

64

						no.260 for crop year 1420-1425 of village Rishikesh, category 5(1) new fallow measles number 95m, area 0.0050 hectare land in the name of Smt. Kamala Devi, orders were passed to be recorded as non-transferrable Bhumidhar. (permit) Court of the Assistant

59

						Collector, Class I, Rishikesh Case No. Misc./2015 Surendra Kumar Mogha, versus The State, Village Virpur Khurd, Section 131B ZA Act, according to the office order dated 08/01/2021, Surendra Kumar descended from the bearing Khata No260 of Khasra No.94D, Raqba

						0.0450 hect., Khasra No.94e, Raqba 0.0810 hect., Khasra no.95B Raqba 0.0130, totatling to qba 0.1390 hect., situated at Veerpur Khurd, as per the provisions of Section 122V (4F) of UPZA Act, 1950, the Bhumidhar with transferable rights should be registered in the name of Surender Kumar son of

						Palaturam resident of Village (SC) the revenue records. Page number 86 serial number 11 from the records.	
			26	0.3910			
Total Gata: Two Six: Total Area: Zero Point Three Nine One Total Land Revenue: Zero Point Zero Zero							
Data Digitally Signed by: PRAMOD KUMAR SHARMA This quote has been generated by Khatauni Electronic Delivery System and the data is digitally signed.				COMPETENT OFFICER: TEHSILDAR TEHSIL: RISHIKESH DISTRICT: DEHRADUN DATE & Time: 11-04-2022 01:13:16 PM			

From:

The Tehsildar,

Rishikesh

To,

The Deputy District Magistrate /

Joint Magistrate

Rishikesh

No.166/R.C.-2022 Dated: 26, April 2022

Subject: Application for joint terrestrial inspection under the Flood Plain Zone Act-2012 of "Moga Resort" in room number 01 and 02 forest land in Virbhadra area.

Sir,

With regard to the above subject matter, kindly take reference on letter dated 12/01/2022 of Mr. Vipin Nayyar son of Shri Surendra kumar Nayyar resident of House No.108/305, Gali No.08 Virbhadra Marg, Rishikesh, officer-in-charge, English Archives, Collectorate, Dehradun, endorsement order no.2263, dated 15/01/2022, on your endorsement order number 1003, dated 29/01/2022 and other applications of Mr. Vipin Nayyar dated 12/01/2022 on your endorsement order No. 421 dated 13/01/2022, Forest Officer, Rishikesh Range Dehradun Forest Division, Dehradun Office letter No. 1206/12 Rishikesh dated 05/03/2022 and the office of District Magistrate, Dehradun,

your endorsement order no.913 on letter number 225/LBC-2020-21 dated 13/12/2021. Which is in relation to the joint site inspection under the Flood Plains Zoned Act 2012 of "Moga Resort" located in room number 01 and 02 forest land in Virbhadra area. In relation whereof a joint inspection was conducted by the team of Irrigation Department, Forest Department, Municipal Corporation Rishikesh and Revenue Department.

Therefore, the Joint Inspection Report of Irrigation Department, Forest Department, Municipal Corporation Rishikesh and Revenue Department is attached in the original and is respectfully submitted for your kind perusal.

Encl.: As above.

Sincerely,

Sd/-

(Dr. Amrita Singh),

Tehsildar

Rishikesh

JOINT INSPECTION REPORT

Sir,

Attached letter bearing No.30/R.C./2022 dated 21/03/2022 Office of Tehsildar Rishikesh District Dehradun, subject Virbhadra area, Compartment No.1 and 2 of "Moga Resort" located in forest land, Joint Terrestrial Investigation was carried out on 06/04/2022 under the Floodplain Zoning Act 2012. The ground observation report is as follows:

1. Vide Notification bearing No.1875/II(2))-23020-06(18)/2020 dated 07/10/2020 of the state government, prohibition for the use of land on the banks of river Ganga from Rishikesh Dhalwala drain to Pashulok Barrage and from Pashulok Barrage to Haripur Kalan within the limits of Dehradun district or prohibition for the use of land in restricted areas or Provisional announcement of ban has been issued. The Schedule-1 whereof in Virbhadra room number 1 and 2 respectively 25.23 hectare and 46.66 hectare land was marked as prohibited category under Ganga river flood plain area, whose present land use has been mentioned as right bank of river Ganga and forest land. Similarly, in Schedule-2, 3.04 hectares and 7.30 hectares of land in Virbhadrakaksha No. 1 and 2 respectively were identified as restricted category land under Ganga river flood plain area. Whose present land use is mentioned

on the right bank of river Ganges and Forest Land. Subject property is present in Virbhadra Compartment No. 1 and 2. During on-site inspection, pillars were found in the Ganga river flood plain near the said property. Some part of this area comes under restricted category and restricted category. The remaining part is free from the flood plain area. In the past, survey has been done for the flood area by the Forest Department.

2. The present representatives of the forest department, after checking, found that the "Moga Resort" built in Khasra No.95 of Village Virpur Khurd, Tehsil Rishikesh Pashulok (Dehradun) is outside the reserved forest limits.

3. Municipal Corporation Rishikesh representative told that the said area "Moga Resort" is under Municipal Corporation Rishikesh limits.

4. The name of Surendra Kumar is recorded in the records for the Year 1426 to 1431 as transferable Bhumidhar of the bearing Khatauni No.94D, Raqba 0.00450 hect., 94E Raqba 0.080 hects., 95B Raqba 0.0130 hect., Raqba 0.1390 hects., situated at Village Veerpur Khurd, Pargana-Parvadun, Tehsil Rishikesh (Dehradun). The Moga Resort has been built on the said land.

Sd/- Assistant Engineer Municipal Corporation Rishikesh	Sd/- Revenue Inspector, Rishikesh	Sd/- Revenue Sub-Inspector, Zone-Rishikesh	Sd/- Tehsildar, Rishieksh
Sd/- Additional Assistant Engineer, Irrigation Department	Sd/- Additional Assistant Engineer, Irrigation Department	Sd/- Beat Officer, Virbhdra	Sd/- Forest Officer, Vibhdra, Rishikesh

74

From:

Executive Engineer,

Irrigation Division, Dehradun

To,

Dr Rajkumar Chaturvedi,

Regional Officer (Administration),

Regional Office,

Uttarakhand Pollution Control Board,

E-115, Nehru Colony, Dehradun

Letter No.2041/A.A./I.D.D. Dated: 30/06/2022

Subject: Regarding compliance of the order dated 06.05.2022 passed in the Original Application No.605/2022 (IA 99/2022) filed before the Honorable National Green Authority

Ref.: Your Letter No.UKPCB/ROD/NGT-46/2022-23/1286-657 dated 15.06.2022

Sir,

Please be informed in the context of the letter referred to above that regarding the joint inspection of M/s Moga Resort, Rishikesh on 21/06/2022, the report from Irrigation Department is as follows:

1. On terrestrial inspection it was found that Moga resort is built on the left bank of river Rambha and right bank of river Ganga near the confluence of Ganga-Rambha

rivers, whose coordinates were found to be 30*03'59" N and 78*16'51" E.

2. During inspection, it was found that the structure of Moga resort is built within the limits of 25-year flood frequency zone of Ganga floodplain zone. (Annexure-1). The coordinates of the 25-year flood frequency zone near the said property are as follows:

Sl.No.	Flood Frequency Range	Latitude	Longitude
1	25 Year Flood Frequency Zone	30.0658	78.2809
		30.0661	78.2807
		30.065	78.2806
		30.0669	78.2805
		30.0667	78.2804
		30.0662	78.2803

3. The Uttarakhand government has issued a provisional Notification bearing No.1875/11(2)-2020 06(18)2020 dated 07.10.2020 of the Flood Plain Area of the Ganges river on the banks of river Ganga in Rishikesh Tehsil of Dehradun district and the final notification is expected to be issued. (Annexure-2).

4. The area was assessed by the forest department by marking the 25-year-old floodplain area of river Ganga in the forest beat map in Virbhadra room number 1 and 2, on the basis of which the land of Virbhadra

Compartment No. 1 and 2 was declared as prohibited zone in the said mandate. The subject Mogha Resort has been shown in Virbhadra cell number 1 and 2 of the One Beat Map. (Annexure-3)

Therefore, the Report is issued for information and necessary advance action.

Encl.: As above.

Sd/-

Executive Engineer,

Irrigation Division, Dehradun

GOVERNMENT OF UTTARAKHAND

IRRIGATION SECTION-2

NO./II(2)-2020-06(18)/2020

DEHRADUN: DATED 07 OCTOBER 2020

NOTIFICATION

Whereas the State Government, by marking the Flood Plain Area mentioned in Schedule-1 and 2, from Dhalwala drain to Pashulok Barrage and Pashulok Barrage to Haripur Kalan in the Rishikesh area under the border of Dehradun district, to the right bank of river Ganga (Rishikesh, Khadakmaf, Gauharimafi, Raiwala and Haripur Pargana-Parvdan) prohibited the use of land or Intends to declare to be restricted.

And whereas the State Government has the power to declare such areas on the basis of the report of the flood zoning authority or otherwise by notification declaring the intention to prohibit or restrict the use of land in such areas by marking them as flood plain areas.

Now, therefore, in exercise of the powers conferred by section 8 of the Uttarakhand Flood Plain Zoning Act, 2012, the Governor by earmarking the flood plain area specified in Schedule I and II annexed to this notification prohibited or restricted areas for land use, along with the declaration of

prohibited or restricted areas for land use, we gladly approve that the following works can be carried out in these areas:

DESCRIPTION OF PERMISSIBLE WORKS

S.No.	Area	Description of Permissible Works
1	Prohibited Area	Construction works related to embankment/ flood management, mining, tree plantation, agriculture, bathing ghats, construction, river bank development, irrigation, drinking water scheme, water sports, water transport, balanced irrigation/ diversion of water/power projects etc.
2	Restricted Area	Temporary constructions for activities like park, playground, fisheries, agriculture etc., religious fairs to be held from time to time, will be permissible at the time of restriction that ensuring proper management of water-sewage and solid waste generated by the said activities, the above will be tested by Uttarakhand Water Corporation, in this area, reconstruction of the

		pre-existing construction, which is in a dilapidated system, with the existing land coverage of 35 percent, floor area ratio of 1.5 and the maximum height of the building up to 7.50 meters or two floors, it will be permissible that the sewerage system should be available in the area. In case the construction is permissible, the minimum plinth level of the building will be 1.00 meters from the high flood level. Along with ensuring proper management of sewerage system of the area, it will be necessary to take inspection /no objection certificate from Uttarakhand Drinking Water Corporation.

The Governor also directs that the State Government shall within 60 days from the date of publication of the said notification in the newspaper, submit the objections and suggestions from the interested persons in writing to the office of the District Magistrate/Flood Zoning Authority,

Dehradun on any working day and after due consideration of them, may issue the final notification announcing the prohibition or restriction.

Comment: The details of prohibited or restricted areas are available for the inspection of interested persons on the website of NIC Dehradun and Chief Engineer, Irrigation Department, Uttarakhand, Dehradun as well as in the office of the District Magistrate, Dehradun.

Encl.: As above.

Sd/-

(Nittesh Kumar Jha)

Secretary

No.1875/II(2)-2020-06(18)/2020 dated Endst.

Copy forwarded to the following for information and necessary action:

1. The Divisional Commissioner, Garhwal
2. Sent to the District Magistrate / Flood Plain Zoning Authority, Dehradun with the intention that by publishing the said notification in a regional and national newspaper, try to take further action as above.
3. The Chief Engineer, Irrigation Department, Dehradun
4. The Chief Engineer, Irrigation Department, Dehradun

5. Concerned Superintending Engineer, Irrigation Department

6. Executive Engineer / Nodal Officer, Irrigation Division, Dehradun

7. A soft copy of the notification has been forwarded to the Director, NIC Secretariat Complex, Dehradun with the intent that they should upload it on the website of NIC Dehradun.

8. Sent to the Joint Director, Government Head Office Press, Roorkee with the intention that 200 copies should be made available to the government by publishing the notification in the ordinary gazette.

9. Guard File.

With permission,

Sd/-

(J.L.Sharma)

Joint Secretary

Notification bearing No.1875/11(2)-2020 06(18)2020 dated 07 October, 2020

Under the Uttarakhand Flood Zoning Act 2012, the details of the register of owners of all the assets in the 25-year flood frequency range

Prohibition Schedule-1 of Ganga River Flood Plain Zoning

Rishikesh, Kadkamaf, Goharimafi, Raiwala and Haripur, from Dhalwala drain to Pashulok Vairaj and Pashulok Vairaj to Haripur Kalan in Rishikesh area under the border of district Dehradun.

Pargana-Parwadu/ Tehsil-Rishikesh/ District-Dehradun

Name of Village Rishikesh	No. of Khata Khautani	Khasra No. / Gata No.	The measurement area of the land located in the flood plain zone is in Hectares.	Current Land Use		Land Category	Remarks
				Type of Land	Type of Structure		
	58	58	2.0772	Gangarover	Wharf & Ganga		

					River		
	299	299	43.9176	Ganga rover	Wharf & Ganga River		
Virbhdra	Compartment No.1		25.23	Ganga River and right bank and forest land	Scrub, Sandy		
	Compartment No.2		46.66	Ganga River and right bank and forest land	Scrub, Sandy		
Khata No.	33, 84,181, 291, 305,410, 431, 439	22 m	5.2610	Agriculture / barren	Agriculture / barren	NE & Cate -5	
	433, 40,64, 84, 109, 180, 181,	3 m	18.0597	Agricultural / Non agricultural / Ceilin	Agricultural / Non agricultural / Ceilin	R.N. & Cate -4A, Cate -5	

	258, 291, 303, 305, 328, 351, 410, 430, 433, 431, 437, 440			g / Barren	g / Barren		
	159,303	24 m	0.0540	Agricultural	Agricultural	R.L.	
	50	25 m	1.1880	Agricultural	Agricultural	R.L.	
	440	26 m	0.0430	Barren	Agricultural/ non-Agricultural	Cate -5	
	439	27 m	0.4630	Barren	Agricultural/ non-Agricultural/ leased	Cate -5	
	440	28 m	0.2820	Barren	Agricultural/ non-Agricultural/ leased	Cate -5	

	440	29 m	0.1190	Barren	Non-agricultural/ leased	Cate -5	
	443	34, 5, 36, 110 m	.0940	Ganga River	Vacant	Cate -NE	
	439	37 m	0.4090	Barren t	Vacant/ agricultural	Cate -5	
	440	38 m	0.1420	Barren	Agricultural	Cate -5	
	251	39 m	0.2930	Agricultural/ non agricultural	Agricultural/ non agricultural	R.L.	
	29, 191	40 m	0.6570	Agricultural/ non agricultural	Agricultural/ non agricultural	R.L.	
	49	46 m	0.0650	Agricultural	Agricultural	RL	
	441	64 m	0.1000	Nalah	Nalah	Cate -6(1)	
	442	1010	0.0100	Agricultural	Agricultural	NE	
	33, 34,	106	0.0470	Agricu	Agricu	Ne	

	72, 160, 186, 192, 302, 320	m		ltural	ltural		
	34, 72, 160, 245	107 m	0.0410	Agricu ltural	Agricu ltural	RL	
	34, 41, 42	108 m	0.7430	Agricu ltural	Agricu ltural/ road	Ne	
	34, 72, 160	109 m	0.1170	Agricu ltural	Agricu ltural/ road	NE	
	108, 419	111 m	0.1000	Agricu ltural	Agricu ltural	NE	
	76, 122, 186, 245	112 m	0.0650	Agricu ltural	Agricu ltural	NE	
	5, 442	113 m	0.0650	Agricu ltural/ origin al	Agricu ltural/ origin al	NE	
	353, 250, 318	114 m	.5230	Agricu ltural/ origin al	Agricu ltural/ origin al	NE	
	303	422 m	0.1500	Agricu	Agricu	NE	

				ltural	ltural		
	48, 108, 73, 348,	129 m	0.7290	Agricu ltural	Agricu ltural	Ne	
	440	181 m	5.6500	Barren	Barren / leased	Ne	
	448	188, 189 148 m	12.575 0	Forest Depart ment	Forest/ school	Ne	
	449	2/ 141 m	0.6040	Road mine	Road	Ne	
Gauha rimafi	8, 22, 46, 67, 97, 213, 308, 338,36 0, 378, 409	162	1.549	Agricu ltural	Agricu ltural	Ne	
	125, 486	163	0 401	Agricu ltural forest	Agricu ltural forest	Ne	
	486	164	2.706	Forest land	Ne	Ne	
	213, 486	166	0.032	Forest land	Forest	Ne	
	483,	169	3.042	Agricu	Agricu	ne	

	213, 486,			ltural forest, forest	ltural forest, forest, ceiling	cate-4	
	122, 328, 483	180	0.711	Agricu ltural ceiling	v	Ne	
	483	181	0.740	Agricu ltural ceiling	Agricu ltural ceiling	Ne	
	486	167	0.165	Forest land	Forest land	Ne	
	491, 378, 16, 315, 406, 460, 468, 470, 83	250	Nd	Agricu ltural land	Agricu ltural land	Ne	
	486	252	0.285	Forest land	Forest	Ne	
	378, 486	253	2.438	Forest land	Forest	Ne	
	486	254	0.1650	Forest land	Forest	Ne	
		255	52.970	Forest land, ne	Forest land, ne	Ne	
Raiwa	906,	395	.268	Barren	Ne	Ne	

la	909			new	river		
	906, 291,911, 878,748, 910, 912, 916, 67, 20, 687, 914, 904	824	10.764	NE	NE		
	904	807	19.665	Forest land	Forest	Ne	
	909, 904	825	18.833	River forest land	River, forest	Ne	
Haripur Kalan	1564	531 B	1.9000	Barren land	River	Ne	
	1376	556 B	0.0600	Agricultural	Vacant	Ne	

Sd/-

(Nitesh Kumar Jha)

Secretary

Notification bearing No.1875/11(2)-2020 06(18)2020 dated 07 October, 2020

Under the Uttarakhand Flood Zoning Act 2012, the details of the register of owners of all the assets in the 25-year flood frequency range

Restricted Schedule-2 of Ganga River Flood Plain Zoning

Rishikesh, Kadkamaf, Goharimafi, Raiwala and Haripur, from Dhalwala drain to Pashulok Vairaj and Pashulok Vairaj to Haripur Kalan in Rishikesh area under the border of District Dehradun.

Pargana-Parwadu/ Tehsil-Rishikesh/ District-Dehradun

Name of Village Rishikesh	No. of Khata Khautani	Khasra No./ Gata No.	The measurement area of the land located in the flood plain zone is in Hectares.	Current Land Use		Land Category	Remarks
				Type of Land	Type of Structure		
Rishikesh	58	58	2.6648	Ganga River	Ghat and	Ganga	

Virbhdra				and right bank and forest land	Ganga River	river	
	299	299	1.0193	Ganga River and right bank and forest land	Ghat and Ganga River	Ganga river	
	Compartment No.1	-	3.04	Forest land on the right bank of river Ganges	Bush sandy	Forest land on the right bank of river Ganges	
	Compartment No.2	-	7.30	Forest land on the right bank of river Gange	Bush sandy	Forest land on the right bank of	

				s		river Gan ges	
Khada k Ganj	4, 33, 40,64, 84,109 , 180, 181, 258, 291, 303, 305, 328, 351, 410, 430, 433, 431, 437, 440	23 m	15.100	Agricu ltural/ non/ ceiling / barren	Agricu ltural/ non/ ceiling / barren	S L & Cate -4A Cate -5	
	159, 303	24 m	0.2100	Agricu ltural	Agricu ltural	S L	
	50	25 m	0.2000	Agricu ltural	Agricu ltural	S L	
	440	26 m	0.0300	Barren	Agricu ltural/ non/ leased	Cate -5	
	439	27 m	0.3100	Barren	Agricu ltural/ non/ leased	Cate -5	
	440	28	0.2200	Barren	Agricu	Cate	

		m			ltural/ non/ leased	-5	
	440	29 m	0.2900	Barren	Agricu ltural/ non/ leased	Cate -5	
	440	39 m	0.2800	Barren	Barren	Cate -5	
	443	34, 35, 36	0.7600	Ganga	Vacan t	Cate -6-1	
	440	38 m	0.0600	Barren	Agricu ltural	Cate -5	
	251	39 m	0.1100	Agricu ltural/ non	Agricu ltural/ non	SL	
	29, 191	40 m	0.1600	Agricu ltural/ non	Agricu ltural/ non	SL	
	49	46 m	0.0950	Agricu ltural	Agricu ltural	SL	
	441	64 m	0.0600	Nalah	Nalah	Cate - 6(1)	
	442	101 m	0.0450	Origin al	Origin al	Cate - 6(1)	
	31, 409	105 m	0.300	Agricu ltural	Agricu ltural	SL	
	3, 34, 72, 160,	106 m	07500	Agricu ltural	Agricu ltural	SL	

	186,192, 302, 320						
	34, 72, 160,245	107 m	0.1000	Agricultural	Agricultural	SL	
	34, 42, 42	108 m	0.2000	Agricultural	Agricultural/ road	SL	
	34, 72, 160	109 m	0.0030	Agricultural	Agricultural/ road	SL	
	108, 419	111 m	0.2500	Agricultural	Agricultural/ road	SL	
	76, 122, 186, 245	112 m	0.1800	Agricultural	Agricultural	SL	
	5, 442	113 m	0.0400	Agricultural/ original	Agricultural/ original	SL cate-6-1	
	353, 250,318	114 m	0.1100	Agricultural	Agricultural	SL	
	303	122 m	0.2700	Agricultural	Agricultural	SL	
	19,417, 416, 369	123 m	0.5820	Agricultural	Agricultural	SL	
	167, 306,	124 m	0.8720	Agricultural	Agricultural	SL	

	183						
	348, 256, 238	127 m	0.1490	Agricultural	Agricultural	SL	
	174, 114	128 m	0.3710	Agricultural	Agricultural	SL	
	48, 108, 73, 348	129 m	0.7200	Agricultural	Agricultural	SL	
	440	131 m	1.3500	Barren	Barren / leased/ forest/ school	Cate -5-3(e)	
	438	138, 139, 140 m	3.0400	Forest Dept.	Forest/ school	Cate -	
	445	22/ 141	0.3040	Road area	Road	Cate - 6(2)	
Gauharimafi	170, 108, 180,190	158	0.0205	Agricultural		SL	
	46, 338	159, 60	0.012	Original	Way, original	Cate -ne	
	8, 22, 46, 67,	162	0.768	Agricultural	Agricultural	SL	

	213, 308, 338, 360, 378, 409						
	125, 486	163	0.280	Agricu ltural, forest, govt.	Agricu ltural, forest	SL, cate-5	
	125, 227, 420, 486	165	0.373	Agricu ltural, forest, govt.	Agricu ltural, forest	SL, cate-5	
	172, 378, 483	180	0.124	Agricu ltural, ceiling	Agricu ltural, ceiling	SL CAt e-4	
	483	181	0.276	Agricu ltural, ceiling	Agricu ltural, ceiling	Ceili ng	
	491, 378, 16, 315, 406, 460, 468, 470, 483	250	1.176	Agricu ltural, river	Agricu ltural, river	SL	
	132, 155, 378	251	1.386	Agricu ltural	Agricu ltural	SL	
	486	252	0.070	Forest	Forest	Cate	

				govt.		-6	
Raiwala	124	487	0.060	Agricultural	Agricultural	SL	
	124	488	0.060	Agricultural	Agricultural	SL	
	124	489	0.070	Agricultural	Agricultural	SL	
	124	490	0.010	Agricultural	Agricultural	SL	
	124	491	0.250	Agricultural land	Agricultural	SL	
	124	492	0.007	Agricultural land	Agricultural	SL	
	719, 291, 124	493	0.125	Agricultural land	Agricultural	SL	
	719, 911, 909	494, 495	0.210	River abadi land	River	SL, Cate-6	
	68, 911,319, 19, 909	498	0.66	Agricultural river abadi	Agricultural river abadi	SL cate-ne	
	68, 319	500	0.200				
	906	503	0.369	Barren agricultural	Agricultural land, barren SL	SL, Cate-5	
	828	502	0.0025	Non-		SL	

				Agricultural			
	828	504	0.0045			SL	
	906, 291, 911, 828, 748, 910, 912, 916, 67, 20, 687, 914	824	2.334	River	River	Cate -6	
	904	807	3.954	Forest land	Forest	Cate -6	
	906, 129, 907	804	3.547	Agricultural, barren	Barren	SL. Cate -5	
	906	808	0.140	Barren	Barren	Cate -5	
	906, 909	395	1.081	Barren	River barren	Cate -4 & 5	
	96	462	0.166	Agricultural, abadi	Agricultural	SL	
	291, 153	463	0.159	Agricultural	Agricultural	SL	
	829, 291	468	0.159	Agricultural	Agricultural	SL	
	47	469	0.554	Agricultural	Agricultural	SL	

	47	470	0.005	Agricultural	Agricultural	SL	
	837	471	0.151	Agricultural	Agricultural	SL	
	294, 291	472	0.250	Agricultural	Agricultural	SL	
	241, 570, 291	473	0.362	Agricultural	Agricultural	SL	
	241	474	0.100	Agricultural	Agricultural	SL	
	89	476	0.154	Agricultural	Agricultural	SL	
	209	477	0.154	Agricultural	Agricultural	SL	
	440	478	0.110	Agricultural	Agricultural	SL	
	185	479	0.571	Agricultural	Agricultural	SL	
	440	481	0.200	Agricultural	Agricultural	SL	
	440	482	0.082	Agricultural	Agricultural	SL	
	906, 909, 291	483	0.449	Agricultural, Nalah	Nalah	SL	
	906	484	0.101	Barren	Barren	SL	
	906, 687	485	0.200	Barren	Barren	SL	
	687, 124	486	0.372	Agricultural	Agricultural	SL	
Haripur	1376	556 B	0.9200	Agricultural/	Barren / NE	SL	

Kalan				reside ntial	Basti		
	1564	531 B1 1	2.5800	Barren land	River	Ne	
	436	532 B	0.1200	Reside ntial	Reside ntial	NE	

Sd/-

(Nitesh Kumar Jha)

Secretary

From:

The Assistant Engineer-I,

Irrigation Division, Dehradun

To,

Sh.Surendra Mogha

Son of Late Sh.P.R.Mogha,

Resident of Virpur Khurd, Rishikesh,

District-Dehradun

M.-9719000813

Letter No.178/A.E,-I/I.D.D. Dated: 27/05/2022

Subject: Regarding issuing letter related to distance of constructed building from river Ganga

Sir,

In your Application dated 18/05/2022, you have desired Distance Certificate from the River Ganga of the said part in relation to your property bearing Khata No.207 Khasra No.94D and 95B and Raqba 0.1390 hect.

In order to this, in the on-site inspection by Mr. Kuldeep Singh and Mr. Ashish Bisht, Additional Assistant Engineers from this office, it was found that at present, the place where river Ganga is flowing, considering it as the flow area of the river, the main part of the subject construction building which is closest to the river Ganga and the back part which is located away from the river Ganga, is separated from the bank and middle of the river Ganga. -

separate air distance calculated, wherein it was found that the remote part of the constructed building is located at an aerial distance of 108 meters, and the nearest part of the building is situated at an aerial distance of 100 meters from the bank of river Ganga. Therefore, on an average, air height was found to be 104 meters from the banks of river Ganga. Similarly, the air distance from the middle of the river Ganges was found to be 261 meters and the air distance from the nearest part was found to be 221 mtrs, on an average the air distance from the middle of the river Ganges was found to be 241 meters.

Therefore, the distance information as mentioned above is issued only for the purpose mentioned in the application submitted to this office.

Sincerely,
Sd/-
Assistant Engineer-I
Irrigation Division, Dehradun

RESTRICTED (REGULATORY)

Villages/areas falling under Forest Department from Pashulok Barrage to Lakkarghat under Tehsil Rishikesh of District Dehradun

S. No.	Village Name	Khata khatauni	Khasra/ Gata No.	Measurement of land located in flood plain area, area in hectare	Current land use / category of land	
					Land Type	Structure Type
1	Virbhdra	Room No1		3.04	Right bank of river Ganga and forest land	Scrubby, sandy
		Compartment No.2		7.30	Right bank of river Ganga and fores	Scrubby, sandy

					t land	

PROHIBITED

Villages/areas falling under Forest Department from Pashulok Barrage to Lakkarghat under Tehsil Rishikesh of District Dehradun

S. No.	Village Name	Khata khatauni	Khasra/ Gata No.	Measurement of land located in flood plain area, area in hectare	Current land use / category of land	
					Land Type	Structure Type
1	Virbhdra	Room No1		25.23	Right bank of river Ganga and forest land	Scrubby, sandy
		Compartment No.2		46.66	Right bank of river	Scrubby, sandy

					Ganga and forest land	

Encl.: Map (01 copy)

Sd/-

(Vijendra Pandey)

Surveyor

Dehradun-Forest Division

106

NOTE HISTORY

Industry Name:	MOGA JI RESORT	Category Name:	GREEN
Address:	VEERPUR KHURD VEERBHADRA RISHIKESH, Dehradun	District Name:	Dehradun
Cap Inv (in Lakh):	50.0	Net Asset value (in Lakh):	50.0
Consent Type:	CTO	Certificate for:	Renew
AppId/ Caf Id:	2672936/ 9712	Application Date:	02/06/ 2022
Industry Type:	Non Industrial		
Date Time:	03.06.2022 10:24		
Note By:	RO (205)		
Forwarded To:	Inspecting Officer 7		
Activity: Description:	Forward		
Activity: Description:	Inspection		
Date Time:	09-06-2022 11:41		
Note By:	Inspecting Officer 7(209)		
Forwarded To:	Inspecting Officer 7		
Activity: Description:	Forward		
Activity: Description:	Return Pls submit land use certificate		

ANNEXURE No. 4
NGT Matter/E-Mail/Speed Post

582

744702/2022/P&L

भारत सरकार
पर्यावरण, वन एवं जलवायु
परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय
25 सुभाष रोड,देहरादून–248001
दूरभाष: 0135-2650809
ईमेल-moef.ddn@gov.in

सत्यमेव जयते

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE- 0135-2650809
Email- moef.ddn@gov.in

107

पत्र सं0–NGT/01/2022/ 547 दिनांक: 18 /07/2022

To,

The Principal Secretary (Forest),
Government of Uttarakhand, Secretariat,
04, Subhash Road, Dehradun, Uttarakhand.

Sub:- O.A. No. 305/2022 (I.A. No. 99/2022) titled as Vipin Nayyar versus Union of India & Ors. Pending before the Hon'ble NGT (P.B) New Delhi-reg.

Ref:- This Office letter dated 06.07.2022 & E-Mail dated 11th July, 2022

Sir,

Kindly refer to this office letter dated 06.07.2022 & subsequesnt e-mail dated 11.07.2022 on the above mentioned subject vide which factual status and action taken report about the land under question in the instant matter was sought by this office. However, the reply from the State Government is still awaited (copy enclosed).

This is to inform you that vide letter no UKPCB/ROD/NGT-46/2022-23/1737-819 dated 11.07.2022, a report has been submitted by the Regional Office, Uttarakhand Pollution Control Board, Dehradun to this office. As per the report and other documents submitted:

a) The Moga Resort is constructed in khasra No. 95 which is out of the boundary of Reserve Forest (at point no. 2 of the report).
b) As per the records (Beat Map), Moga Resort is situated in Veerbhadra Compartment No. 1 & 2. The compartments No. 1 & 2 are located in the Prohibitory Zone. (at point no. 3 (d) of the report).

The above two points seem to contradict each other. From the perusal of Point "a", it seems that the resort is not situated in the boundary of R.F. while considering the point "b", if the resort is situated in Veerbhadra Compartment No. 1 & 2, it seems that it is located inside R.F.

In this connection, it is requested to clarify that whether the Moga Resort is situated in the forest land or not. Factual status of the land under the question in the instant matter along with supporting documents, map etc. may kindly be provided to this office latest by 20.07.2022 so that the necessary action could be taken by this office at the earliest.

MAY BE TREATED AS MOST URGENT.

Encl:- As above

Yours Sincerely,

o/c

(Dr. Krishnendu Mondal)
Scientist-C

Copy to:

1. PCCF (HoFF), Forest Department, 85, Rajpur Road, Dehradun.
2. APCCF cum Nodal Officer (FCA), Government of Uttarakhand, Indiranagar Forest Colony, Dehradun.
3. Member Secretary, Uttarakhand Pollution Control Board, Dehradun, Uttarakhand.

Scientist-C

o/c

NGT Matter/E-Mail/Speed Post 583

भारत सरकार
पर्यावरण, वन एवं जलवायु
परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय
25 सुभाष रोड,देहरादून–248001
दूरभाष: 0135–2650809
ईमेल-moef.ddn@gov.in

सत्यमेव जयते

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE- 0135-2650809
Email- moef.ddn@gov.in

108

पत्र सं0–NGT/01/2022/ 621 दिनांक: 28 /07/2022

To,

The Principal Chief Conservator of Forests (HoFF),
State of Uttarakhand, 87, Rajpur Road,
Dehradun, Uttarakhand.

Sub:- O.A. No. 305/2022 (I.A. No. 99/2022) titled as Vipin Nayyar versus Union of India & Ors. pending before the Hon'ble NGT (P.B) New Delhi-reg.

Ref:- MoEF&CC, NeW Delhi letter dated 27.07.2022.

Sir,

Kindly refer to the letter under reference on the above mentioned subject vide which it has been requested to provide the factual status and action taken report about the land under question in the instant matter. (copy enclosed).

In this connection, it is also pertinent to mention here that the factual status and action taken report about the land under question was also sought by this office letter dated 06.07.2022 & 18.07.2022. However, the response from the State Government is still awaited.

Since, the matter is listed for hearing before the Hon'ble NGT (P.B.) at New Delhi on 29.07.2022. The Union of India i.e. Ministry of Environment, Forest & Climate Change is arrayed as Respondnet No. 01 in the instant case and an affidavit is required to be filed on behalf of respondent No. 01.

Therefore, it is again requested to provide the factual status of the land under the question in the instant matter to this office latest by 28.07.2022 so that the necessary action could be taken by this office accordingly.

MAY BE TREATED AS MOST URGENT.

Encl:- As above

Yours Sincerely,

28/7/22

(Gajendra Prakash Narwane)
o/c **Assistant Inspector General of Forests (C)**

Copy to:

1. Principal Secretary (Forest), Government of Uttarakhand, Secretariate, 4, Subhash Road, Dehradun, Uttarakhand.
2. APCCF cum Nodal Officer (FCA), Government of Uttarakhand, Indiranagar Forest Colony, Dehradun.
3. Divisional Forest Officer, Dehradun Forest Division, Dehradun, Uttarakhand.
4. Dr. Suneesh Buxy, Inspector General of Forests (FPD), Government of India, Ministry of Environment, Forest & Climate Change, 3rd Floor, Agni Wing, I.P. Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003 (for information).

o/c **Assistant Inspector General of Forests (C)**

744702/2022/R&I

NGT Matter/E-Mail/Speed Post

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय
25 सुभाष रोड,देहरादून–248001
दूरभाष: 0135–2650809
ईमेल-moef.ddn@gov.in

सत्यमेव जयते

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE- 0135-2650809
Email- moef.ddn@gov.in

109

पत्र सं0–NGT/01/2022/656 दिनांक:05/08/2022

सेवा में,

प्रधान मुख्य वन संरक्षक, (HoFF),
वन विभाग, 87, राजपुर रोड, देहरादून,
उत्तराखण्ड।

विषय– माननीय एन0जी0टी0 (प्रधान पीठ) नई दिल्ली के समक्ष विचाराधीन वाद O.A. No. 305/2022 (I.A. No. 99/2022) शीर्षक विपिन नय्यर बनाम भारत संघ एवं अन्य के सम्बन्ध में।

महोदय,

कार्यालय, अपर प्रमुख मुख्य वन संरक्षक, पर्यावरण, उत्तराखण्ड, देहरादून के पत्रांक सं0–30/29–5 देहरादून, दिनांक 28.07.2022 के माध्यम से इस कार्यालय को वन संरक्षक, शिवालिक वृत्त, देहरादून की एक आख्या उपलब्ध करायी गयी है।

आख्या के साथ संलग्न प्रभागीय वनाधिकारी, देहरादून वन प्रभाग द्वारा उप प्रभागीय वनाधिकारी, मसूरी वन प्रभाग/अध्यक्ष सर्वेक्षण समिति के पत्रांक 226/12, दिनांक 21.05.2022 का सन्दर्भ दिया गया है, जिसके अनुसार प्रकरण में सर्वेक्षण समिति एवं ऋषिकेश रेंज के क्षेत्रीय स्टाफ के द्वारा दिनांक 20.05.2022 को स्थलीय संयुक्त जांच/सर्वेक्षण कार्य किया गया था।

सर्वेक्षण समिति एवं ऋषिकेश रेंज के क्षेत्रीय स्टाफ की जांच आख्या दिनांक 20.05.2022 में यह लेख किया गया है कि सर्वे शीट से मिलान करने पर मोगा रिसोर्ट के आरक्षित वन भूमि से बाहर होने की पुष्टि होती है तथा मौके पर किसी वृक्ष का अवैध पातन नहीं किया गया है। प्रश्नगत स्थल के सम्बन्ध में पूर्व में भी जांच की गई थी जिनका विवरण निम्न प्रकार है।

1– दिनांक 06–04–2022 को वन विभाग, राजस्व विभाग, सिंचाई विभाग, नगर निगम के प्रतिनिधियों द्वारा प्रश्नगत स्थल मोगा रिसोर्ट का संयुक्त निरीक्षण किया गया। जिसके अनुसार ग्राम वीरपुर खुर्द, तहसील ऋषिकेश के खसरा नं0–95 में निर्मित मोगा रिसोर्ट आरक्षित वन सीमा से बाहर है। प्रतिलिपि संलग्न–1

चूँकि प्रतिलिपि संलग्न–1 में जिस संयुक्त जांच आख्या का जिक किया गया है उसमें यह लेख किया गया है कि–

1– राज्य शासन के शासनादेश सं0 1875/II(2)-23020-06(18)/2020 दिनांक 07.10.2020 द्वारा जनपद देहरादून के सीमान्तर्गत ऋषिकेश क्षेत्र में डालवाला ड्रेन से पशुलोक बैराज तक एवं पशुलोक बैराज से हरिपुर कलां तक गंगा नदी के दांये तट पर भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित क्षेत्रों की भूमि के उपयोग हेतु प्रतिषिद्ध या निर्बन्धित करने की अनन्तिम घोषणा जारी की गयी है। जिसकी अनुसूची–1 में वीरभद्र कक्ष सं0–01 एवं 02 में कमशः 25.23 है0 एवं 46.66 है0 भूमि गंगा नदी बाढ मैदान परिक्षेत्र के अंतर्गत प्रतिषिद्ध श्रेणी के रूप में चिन्हित की गयी जिसका वर्तमान भू–उपयोग गंगा नदी का दाया किनारा एवं वन भूमि के रूप में उल्लेखित किया गया है। इसी प्रकार अनुसूची–2 में वीरभद्र कक्ष सं0–01 एवं 02 में कमशः 3.04 है0 एवं 7.30 है0 भूमि गंगा नदी बाढ मैदान परिक्षेत्र के अंतर्गत निर्बन्धित श्रेणी की भूमि के रूप में चिन्हित की गयी जिसका वर्तमान भू–उपयोग गंगा नदी का दाया किनारा एवं वन भूमि उल्लेखित है। विषयगत सम्पत्ति वीरभद्र कक्ष सं0–01 व 02 में विद्यमान है।

2– वन विभाग के उपस्थित प्रतिनिधियों ने जांचोपरान्त पाया कि ग्राम वीरपुर खुर्द, तहसील ऋषिकेश, देहरादून का भूमि खसरा नं0–95 में निर्मित "मोगा रिसोर्ट" आरक्षित वन सीमा से बाहर है (प्रति संलग्न)।

उपरोक्त दोनों बिन्दुओं में विरोधाभाष की स्थिति उत्पन्न हो रही है क्योंकि बिन्दु सं0–1 के अनुसार विषयगत सम्पत्ति वीरभद्र कक्ष सं0–01 व 02 में विद्यमान है, जिसका वर्तमान भू–उपयोग गंगा नदी का दाया किनारा एवं वन भूमि के रूप में उल्लेखित किया गया है। जबकि बिन्दु सं0–2 के अनुसार "मोगा रिसोर्ट" आरक्षित वन सीमा से बाहर है।

सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड से इस कार्यालय को प्राप्त रिपोर्ट के बिन्दु सं0–2 एवं 3 (d) में भी लेख किया गया है कि–

744702/2022/P&L

CC 110

2. वन विभाग के प्रतिनिधियों ने जांचोपरान्त पाया कि ग्राम वीरपुर खुर्द, तहसील ऋषिकेश, देहरादून का भूमि खसरा नं0–95 में निर्मित "मोगा रिसोर्ट" आरक्षित वन सीमा से बाहर है।

3 (d). वन विभाग द्वारा वीरभद्र कक्ष सं0–01 एवं कक्ष सं0–2 के प्रतिषिद्ध जोन की भूमि घोषित किया गया। विषयगत मोघा रिसोर्ट को वन बीट मैप के वीरभद्र कक्ष सं0–1 एवं कक्ष सं0–2 में दर्शाया गया है।

उपरोक्त विवरण से यह स्पष्ट है कि राज्य शासन द्वारा उपलब्ध कराये गये विभिन्न अभिलेखों में विरोधाभाष की स्थिति है तथा यह निश्चित तौर पर कह पाना संभव नहीं है कि मोगा रिसोर्ट वन भूमि पर स्थित है अथवा नहीं। अतः इस सम्बन्ध में आपसे अनुरोध है कि अवगत कराने का कष्ट करें कि क्या प्रकरण में प्रश्नगत मोगा रिसोर्ट वन भूमि पर स्थित है अथवा नहीं? प्रकरण पर एक सुस्पष्ट आख्या सात (7) दिन के भीतर इस कार्यालय को प्रेषित कराने की कृपा करें, जिससे कि इस कार्यालय द्वारा अग्रिम कार्यवाही की जा सके।

संलग्नः–यथोपरि।

O/C

भवदीय,

05/8/2022

(पंकज अग्रवाल)
अपर प्रमुख मुख्य वन संरक्षक (के0)

प्रतिलिपि :–

1. प्रमुख सचिव, वन एवं पर्यावरण, उत्तराखण्ड शासन, सचिवालय, 4, सुभाष रोड, देहरादून, उत्तराखण्ड (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
2. अपर प्रमुख मुख्य वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, इन्दिरानगर फॉरेस्ट कालोनी, देहरादून उत्तराखण्ड (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
3. कार्यालय, अपर प्रमुख मुख्य वन संरक्षक, पर्यावरण, 4th फ्लोर, 85, राजपुर रोड, देहरादून, उत्तराखण्ड–248001(सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
4. प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून, उत्तराखण्ड (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
5. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, गौरा देवी भवन, 46B, आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून (सूचनार्थ)।
6. डॉ0 सुनीश बक्शी, IGF, (FPD) भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली–110003 (सूचनार्थ)।

O/C

अपर प्रमुख मुख्य वन संरक्षक (के0)

744702/2022/P&L

NGT Matter/E-Mail/Speed Post

भारत सरकार
पर्यावरण, वन एवं जलवायु
परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय
25 सुभाष रोड,देहरादून–248001
दूरभाष: 0135–2650809
ईमेल-moef.ddn@gov.in

सत्यमेव जयते

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE- 0135-2650809
Email- moef.ddn@gov.in

111

पत्र सं0–NGT/01/2022/718 दिनांक: 24/08/2022

सेवा में,

प्रधान मुख्य वन संरक्षक, (HoFF),
वन विभाग, 87, राजपुर रोड, देहरादून,
उत्तराखण्ड।

REMINDER

विषय– माननीय एन0जी0टी0 (प्रधान पीठ) नई दिल्ली के समक्ष विचाराधीन वाद **O.A. No. 305/2022 (I.A. No. 99/2022)** शीर्षक विपिन नय्यर बनाम भारत संघ एवं अन्य के सम्बन्ध में।

सन्दर्भ– इस कार्यालय का पत्रांक सं0–NGT/01/2022/656 दिनांक 05.08.2022

महोदय,

कृपया उपरोक्त विषय पर इस कार्यालय के सन्दर्भित पत्र का अवलोकन करने का कष्ट करें, जिसका प्रतिउत्तर अतिथि अपेक्षित है (प्रति संलग्न)।

इस सम्बन्ध में मुझे आपको पुनः यह कहने का निर्देश हुआ है कि सन्दर्भित पत्र के आलोक में अवगत कराने का कष्ट करें कि क्या प्रकरण में प्रश्नगत मोगा रिसोर्ट वन भूमि पर स्थित है अथवा नहीं? प्रकरण पर एक सुस्पष्ट आख्या अविलम्ब इस कार्यालय को प्रेषित कराने की कृपा करें, जिससे कि इस कार्यालय द्वारा अग्रिम कार्यवाही की जा सके।

संलग्नः–यथोपरि।

भवदीय,

(गजेन्द्र प्रकाश नरवणे)
सहायक महानिरीक्षक, वन (के0)

O/C

प्रतिलिपि :–

1. प्रमुख सचिव, वन एवं पर्यावरण, उत्तराखण्ड शासन, सचिवालय, 4, सुभाष रोड, देहरादून, उत्तराखण्ड (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
2. अपर प्रमुख मुख्य वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, इन्दिरानगर फॉरेस्ट कालोनी, देहरादून उत्तराखण्ड (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
3. कार्यालय, अपर प्रमुख मुख्य वन संरक्षक, पर्यावरण, 4th फ्लोर, 85, राजपुर रोड, देहरादून, उत्तराखण्ड–248001 (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
4. प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून, उत्तराखण्ड (सूचनार्थ एवं आवश्यक कार्यवाही हेतु)।
5. सदस्य सचिव, उत्तराखण्ड पर्यावरण संरक्षण एवं प्रदूषण नियंत्रण बोर्ड, गौरा देवी भवन, 46B, आई0टी0 पार्क, सहस्त्रधारा रोड, देहरादून (सूचनार्थ)।
6. डॉ0 सुनीश बक्शी, IGF, (FPD) भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली–110003 (सूचनार्थ)।

O/C

24.8.22
सहायक महानिरीक्षक, वन (के0)

112

NGT Matter/E-mail/Speed Post

GOVERNMENT OF INDIA

MINISTRY OF ENVIRONMENT,

FOREST& CLIMATE CHANGE

INTEGRATED REGIONAL OFFICE,

25 SUBHASH ROAD, DEHRADUN-248001

PHONE -0135-2650809

Email: moef.ddn@govt.in

Letter No.NGT/01/2022/547 Dated: 18/07/2022

To,

The Principal Secretary (Forest),

Government of Uttrakhand, Secretariat,

04, Subhash Road, Dehradun, Uttrakhand

Subject; O.A. No.305/2022 (I.A.No.99/2022) titled as Vipin Nayyar versus Union of India & Others, pending before Hon'ble NGT (P.B.) New Delhi-reg.

Ref.: This office letter dated 06.07.2022 & E-mail dated 11th July, 2022

Sir,

Kindly refer to this office letter dated 06.07.2022 & subsequent e-mail dated 11.07.2022 on the above mentioned subject vide which factual status and action taken report about the land under question in the instant matter was

sought by this office. However, the reply from the State Government is still awaited (copy enclosed).

This is to inform you that vide letter No.UKPCB/ ROD/ NGT-46/2022-23/1737-819 dated 11.07.2022, a report has been submitted by the Regional Office, Pollution Control Board, Dehradun to this office. As per the report and other documents submitted.

a) The Moga Resort is constructed in Khasra No.95 which is out of the boundary of Reserve Forest (at point no.2 of the report).

b) As per the records (Beat Map), Moga Resort is situated in Veerbhadara Compartment No.1 & 2. The compartments No.1 & 2 are located in the Prohibitory Zone. (at point no.3(d) of the report).

The above two points seem to the contradict each other. From the perusal of point "a", it seems that the resort is not situated in the boundary of R.F. while considering the point "b", if the resort is situated in Veerbhadara Compartment No. 1 & 2 it seems that it is located inside R.F.

In this connection, it is requested to clarify that whether the Moga Resort is situated in the forest land

or not. Factual status of the land under the question in the instant matter along with supporting documents, map etc. may kindly be provided to this office latest by 20.07.2022 so that the necessary action could be taken by this office at the earliest.

MAY BE TREATED AS MOST URGENT.

Encl.: As above.

Yours sincerely,

Sd/-

(Dr.Krishnendu Mondal)

Scientist –C

Copy to:

1. PCCF (HoFF), Forest Department, 85, Rajpur Road, Dehradun.
2. APCCF cum modal Officer (FCA), Government of Uttrakhand, Indiranagar Forest Colony, Dehradun.
3. Member Secretary, Uttrakhand Pollution Control Board, Dehradun, Uttrakhand.

Sd/-

Scientist –C

115

NGT Matter/E-mail/Speed Post

GOVERNMENT OF INDIA

MINISTRY OF ENVIRONMENT,

FOREST& CLIMATE CHANGE

INTEGRATED REGIONAL OFFICE,

25 SUBHASH ROAD, DEHRADUN-248001

PHONE -0135-2650809

Email: moef.ddn@govt.in

Letter No.NGT/01/2022/624 Dated: 28/07/2022

To,

The Principal Chief Conservator of Forest (HoFF),

State of Uttrakhand, 87, Rajpur Road,

Dehradun, Uttrakhand

Subject; O.A. No.305/2022 (I.A.No.99/2022) titled as Vipin Nayyar versus Union of India & Others, pending before Hon'ble NGT (P.B.) New Delhi-reg.

Ref.: MoEF&CC, New Delhi letter dated 27.07.2022

Sir,

Kindly refer to the letter under reference on the above-mentioned subject vide which it has been requested to provide the factual status and action taken report about the land under question in the instant matter. (copy enclosed).

In this connection, it is also pertinent to mention here that the factual status and action taken report about the land under question was also sought by this office letter dated 06.07.2022 & 18.07.2022. However, the response from the State Government is still awaited.

Since, the matter is listed for hearing before the Hon'ble NGT (P.B.) at New Delhi on 29.07.2022. The Union of India i.e. Ministry of Environment, Forest & Climate Change is arrayed as Respondent No.01 in the instant case and an affidavit is required to be filed on behalf of Respondent No.01.

Therefore, it is again requested to provide the factual status of the land under the question in the instant matter to this office latest by 28.07.2022 so that the necessary action could be taken by this office accordingly.

Encl.: As above.

Yours sincerely,

Sd/-

(Gajendra Prakash Narwane)

Assistant Inspector General of Forest(C)

Scientist –C

Copy to:

1. Principal Secretary (Forest), Government of Uttrakhand, Secretariat, 4, Subhash Road, Dehradun Uttrakhand
2. APCCF cum modal Officer (FCA), Government of Uttrakhand, Indiranagar Forest Colony, Dehradun.
3. Divisional Forest Officer, Dehradun Forest Dehradun, Uttrakhand.
4. (Dr. Suneesh Baxy), Inspector General of Forest (FPD), Government of India, Ministry of Environment, Forst & Climate Change, 3rd Floor, Agni Wing, I.P. Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003 (for information)

Sd/-

Assistant Inspector General of Forest(C)

NGT Matter/E-mail/Speed Post

GOVERNMENT OF INDIA

MINISTRY OF ENVIRONMENT,

FOREST& CLIMATE CHANGE

INTEGRATED REGIONAL OFFICE,

25 SUBHASH ROAD, DEHRADUN-248001

PHONE -0135-2650809

Email: moef.ddn@govt.in

Letter No.NGT/01/2022/656 Dated: 05/08/2022

To,

Principal Chief Conservator of Forests(HoFF),

Forest Department, 87, Rajpur Road,

Dehradun, Uttrakhand

Subject; Regarding the Matter bearing O.A. No.305/2022 (I.A.No.99/2022) titled Vipin Nayyar versus Union of India & Others, pending before Hon'ble NGT (Principal Bench) New Delhi

Sir,

Vide the letter No.30/29-5 Dehradun dated 28.07.2022 of the Office of the Additional Principal Chief Conservator of Forests, Environment, Uttarakhand, Dehradun, a report has been made available to this office of Conservator of Forests, Shivalik circle, Dehradun.

Reference has been made to the letter No.226/12 dated 21.05.2022 of Sub-Divisional Forest Officer, Forest Division/Chairman Survey Committee by the Divisional Forest Officer, Dehradun Forest Division attached with the report. According to which on-site joint investigation/survey work was done on 20/05/2022 by the survey committee and the regional Staff of Rishikesh Range.

It has been written in the report dated 20/05/2022 of the survey committee and regional staff of Rishikesh range that on matching with the survey sheet, it is confirmed that Moga resort is outside the reserved forest land, and no illegal felling of trees has been done on the spot. In relation to the site in question, investigations were also done in the past, the details of which are as follows.

1. On 06/04/2022, a joint inspection of Moga Resort was done by the representatives of Forest Department, Revenue Department, Irrigation Department and Municipal Corporation. According to which the Moga resort built in Khasra No. 95 of village Veerpur Khurd, tehsil Rishikesh is outside the reserved forest limits. Copy of Annexure- 1.

   Whereas in the combined report mentioned in the copy Annexure-1, it has been mentioned that-

1. Vide Notification bearing No.1875/II(2))-23020-06(18)/2020 dated 07/10/2020 of the state government, prohibition for the use of land on the banks of river Ganga from Rishikesh Dhalwala drain to Pashulok Barrage and from Pashulok Barrage to Haripur Kalan within the limits of Dehradun district or prohibition for the use of land in restricted areas or Provisional announcement of ban has been issued. The Schedule-1 whereof in Virbhadra room number 1 and 2 respectively 25.23 hectare and 46.66 hectare land was marked as prohibited category under Ganga river flood plain area, whose present land use has been mentioned as right bank of river Ganga and forest land. Similarly, in Schedule-2, 3.04 hectares and 7.30 hectares of land in Virbhadrakaksha No. 1 and 2 respectively were identified as restricted category land under Ganga river flood plain area. Whose present land use is mentioned on the right bank of river Ganges and Forest Land. Subject property is present in Virbhadra Compartment No. 1 and 2.

2. The present representatives of the Forest Department, after checking, found that the 'Moga Resort' built in Khasra no. (copy attached).

A situation of contradiction is arising in both the above points because according to point number 1, the subject property is present in Virbhadra compartment number 1 and 2, whose present land use has been mentioned as right bank of river Ganga and forest land. While according to point number 2 'Moga Resort' is outside the reserved forest limits.

In the point no. 2 and 3 (d) of the report received by this office from Member Secretary, Uttrakhand Environment Protection and Pollution Control Board, it has also been mentioned that:

2. The Forest Department representatives found after investigation that the "Moga Resort" built in Khasra No.95 of Village Veerpur Khurd, Tehsil Rishikesh, Dehradun is outside the reserved forest limits.

3(d) The land of Virbhadra compartment number 1 and compartment number 2 has been declared as prohibited zone by the forest department. The subject Moga Resort has been shown in the

Virbhadra compartment number 1 and compartment number 2 of the One Beat Map.

It is clear from the above description that there is a situation of contradiction in the various records made available by the State Government and it is not possible to say with certainty that the Moga resort is situated on forest land or not. Therefore, in this regard, you are requested to inform whether the Moga resort in question in the case is located in forest land or not? Kindly send a clear report on the matter to this office within seven (7) days, so that advance action can be taken by this office.

Encl.: As above.

Sincerely,

Sd/-

(Pankaj Agarwal)

Additional Principal Chief Conservator of Forests (A)

Copy to:

1. The Principal Secretary, Forest and Environment, Government of Uttrakhand, Secretariat, 04, Subhash Road, Dehradun, Uttarakhand (For information and necessary action).
2. The Additional Principal Chief Conservator of Forests and Nodal Officer, Conservator of Forests, Indiranagar

Forest Colony, Dehradun, Uttarakhand (For information and necessary action).

3. Office of Additional Principal Chief Conservator of Forests, Environment 4th Floor, 85, Rajpur, Road Dehradun. Uttarakhand-2480001(For information and necessary action).
4. The Divisional Forest Officer, Dehradun Forest Division, Dehradun Uttarakhand (For information and necessary action).
5. The Member Secretary, Uttarakhand Environment Protection and Pollution Control Board, Gaura Devi Bhawan, 46B, IT Park, Sahastradhara Road, Dehradun (for information)
5. Dr. Suneesh Baxy IGF (FPD), Government of India, Ministry of Environment, Forst & Climate Change, 3rd Floor, Agni Wing, I.P. Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003 (for information)

Sd/-

Additional Principal Chief Conservator of Forests (A)

NGT Matter/E-mail/Speed Post

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT,
FOREST& CLIMATE CHANGE
INTEGRATED REGIONAL OFFICE,
25 SUBHASH ROAD, DEHRADUN-248001
PHONE -0135-2650809
Email: moef.ddn@govt.in

Letter No.NGT/01/2022/718 Dated: 24/08/2022

REMINDER

To,

Principal Chief Conservator of Forests(HoFF),
Forest Department, 87, Rajpur Road,
Dehradun, Uttrakhand

Subject; Regarding the Matter bearing O.A. No.305/2022 (I.A.No.99/2022) titled Vipin Nayyar versus Union of India & Others, pending before Hon'ble NGT (Principal Bench) New Delhi

Ref.: Letter of this office bearing No.NGT/01/2022/656 dated 05.08.2022

Sir,

Please refer to the referred letter of this office on the above subject, whose response is expected from the guest. (copy attached).

In this connection, I am again directed to say that in the light of the referred letter, inform whether the Moga resort in question in the case is located on forest land or not? A clear report on the matter should be sent to this office without delay, so that advance action can be taken by this office.

Encl.: As above.

Sincerely,

Sd/-

(Gajendra Prakash Narwane)

Assistant Inspector General, Forest (A)

Copy to:

1. The Principal Secretary, Forest and Environment, Government of Uttrakhand, Secretariat, 04, Subhash Road, Dehradun, Uttarakhand (For information and necessary action).
2. The Additional Principal Chief Conservator of Forests and Nodal Officer, Conservator of Forests, Indiranagar Forest Colony, Dehradun, Uttarakhand (For information and necessary action).
3. Office of Additional Principal Chief Conservator of Forests, Environment 4th Floor, 85, Rajpur, Road Dehradun. Uttarakhand-2480001(For information and necessary action).

4. The Divisional Forest Officer, Dehradun Forest Division, Dehradun Uttarakhand (For information and necessary action).

5. The Member Secretary, Uttarakhand Environment Protection and Pollution Control Board, Gaura Devi Bhawan, 46B, IT Park, Sahastradhara Road, Dehradun (for information)

6. Dr. Suneesh Baxy IGF (FPD), Government of India, Ministry of Environment, Forst & Climate Change, 3rd Floor, Agni Wing, I.P. Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003 (for information)

Sd/-

Assistant Inspector General, Forest(A)

744702/2022/P&L

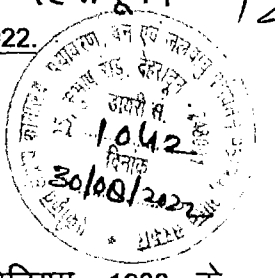
ANNEXURE No.5

दूरभाष : 0135–2627612, ई–मेल : dfodoon@gmail.com

कार्यालय प्रभागीय वनाधिकारी, देहरादून वन प्रभाग, देहरादून।

127

पत्रांक : 66 112-1/P.A दिनांक : 26 अगस्त, 2022.



सेवा में,

वन संरक्षक,
शिवालिक वृत्त, देहरादून।

विषय : विधिक नोटिस अन्तर्गत धारा–19(b) पर्यावरण (संरक्षण) अधिनियम, 1986 के सम्बन्ध में।

सन्दर्भ : इस कार्यालय का पत्रांक 632/12–1/पी.ए., दिनांक 25.05.2022 एवं 12/12–1/पी.ए., दिनांक 12.07.2022.

महोदय,

सादर अवगत कराना है कि विषयगत प्रकरण पर अपर प्रमुख वन संरक्षक, सतर्कता एवं विधि प्रकोष्ठ, उत्तराखण्ड के पत्रांक 703/29–3(3), दिनांक 16.12.2021 द्वारा विषयगत प्रकरण की जाँच इस कार्यालय को प्रेषित की गई थी। अपर प्रमुख वन संरक्षक, सतर्कता एवं विधि प्रकोष्ठ, उत्तराखण्ड के उक्त पत्र के अनुपालन में इस कार्यालय द्वारा जाँच उप प्रभागीय वनाधिकारी, ऋषिकेश को सौंपी गई। उप प्रभागीय वनाधिकारी, ऋषिकेश उप वन प्रभाग द्वारा प्रस्तुत जाँच रिपोर्ट के आधार पर इस कार्यालय के पत्रांक 2163/29–3, दिनांक 27.12.2021 द्वारा आख्या अपर प्रमुख वन संरक्षक, सतर्कता एवं विधि प्रकोष्ठ, उत्तराखण्ड को प्रेषित की गई थी। पुनः आपके कार्यालय के पत्रांक 1757/29–1(1), दिनांक 19.01.2022 द्वारा प्रमुख वन संरक्षक (HoFF), उत्तराखण्ड के पत्र दिनांक 31.12.2021 के हवाले से सुस्पष्ट जाँच आख्या उपलब्ध कराये जाने के निर्देश दिए गए।

आप विदित हैं कि मुख्य वन संरक्षक, गढ़वाल का पत्रांक– 2163/27–15, दिनांक 25.4.2022 शिवालिक वृत्त के अधीन देहरादून वन प्रभाग में विभिन्न प्रयोजनों व शिकायतों के निस्तारण हेतु वन क्षेत्रान्तर्गत वन भूमि सीमाओं के चिन्हींकरण/सीमांकन सर्वेक्षण कार्यों हेतु 'सर्वेक्षण समिति' का गठन किया गया है। उक्त के क्रम में इस कार्यालय के पत्रांक 2517/12–1/पी०ए०, दिनांक 27.01.2022 द्वारा प्रकरण की जाँच/सर्वेक्षण हेतु सर्वेक्षण समिति को निर्देशित किया गया। सर्वेक्षण समिति द्वारा उप प्रभागीय वनाधिकारी, मसूरी वन प्रभाग के पत्रांक– 226/12, दिनांक 21.05.2022 द्वारा संयुक्त स्थलीय जाँच रिपोर्ट प्रस्तुत की गई, जिसे इस कार्यालय के पत्रांक 632/12–1/पी०ए०, दिनांक 25.05.2022 द्वारा आपको प्रेषित की गई थी। सुलभ सन्दर्भ हेतु दिनांक 25.05.2022 की छायाप्रति [redacted] के पुनः प्रेषित है (संलग्नक–1)। इस कार्यालय के उक्त पत्र दिनांक 25.05.2022 द्वारा प्रस्तुत जाँच/निरीक्षण रिपोर्ट के क्रम में आपके कार्यालय पत्रांक 3175/29–1(1), दिनांक 16.06.2022 द्वारा कतिपय बिन्दुओं पर स्थिति स्पष्ट किए जाने के निर्देश दिए गए। इसी सम्बन्ध में अपर प्रमुख वन संरक्षक (के०), भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन, एकीकृत क्षेत्रीय कार्यालय, देहरादून की पत्र संख्या– NGT/01/2022/656, दिनांक 05.08.2022 द्वारा भी कतिपय बिन्दुओं पर सुस्पष्ट आख्या प्रस्तुत किए जाने के निर्देश दिए गए। उक्त के अनुपालन में इस कार्यालय द्वारा सर्वेक्षण समिति से पुनः सर्वेक्षण कर वांछित बिन्दुओं के

L.A. 20/8/22

आधार पर स्पष्ट रिपोर्ट प्रस्तुत करने के निर्देश दिए गए। उप प्रभागीय वनाधिकारी, मसूरी वन प्रभाग एवं अध्यक्ष सर्वेक्षण समिति के पत्रांक 44/12–1, दिनांक 02.08.2022 द्वारा सर्वेक्षण समिति; उप प्रभागीय वनाधिकारी, ऋषिकेश उप वन प्रभाग; प्रभागीय सर्वेयर, देहरादून वन प्रभाग तथा ऋषिकेश रेंज के सम्बन्धित अधिकारियों कर्मचारियों द्वारा दिनांक 29.07.2022 एवं 01.08.2022 को किए गए स्थलीय संयुक्त जाँच/सर्वेक्षण की संयुक्त जाँच आख्या इस कार्यालय को प्रेषित की गई है, जिसकी प्रति मय संलग्नकों के सेवा में प्रेषित की जा रही है (संलग्नक–2)।

सर्वेक्षण समिति द्वारा दिनांक 02.08.2022 को प्रस्तुत रिपोर्ट के अनुसार "ऋषिकेश रेंज के अन्तर्गत स्थित मोगा रिसोर्ट ग्राम वीरपुर खुर्द निकट वीरभद्र मन्दिर, ऋषिकेश की दिनांक 29.07.2022 एवं दिनांक 01.08.2022 को विभाग में उपलब्ध संसाधनों/अभिलेखों के अनुसार सर्वेक्षण/स्थलीय जाँच की गई। जाँच के दौरान सम्बन्धित वन क्षेत्राधिकारी एवं कर्मचारियों द्वारा आरक्षित वन क्षेत्र में मौके पर अवस्थित सीमा स्तम्भ दिखाये गये। इन सभी सीमा स्तम्भों का भारतीय सर्वेक्षण विभाग द्वारा जारी सर्वे शीट संख्या 41 व 42 (वर्ष 1874–75, 1874–76) में प्रदर्शित आरक्षित वन सीमा स्तम्भों से मिलान किया गया तथा इस क्षेत्र के आरक्षित वन से सम्बन्धित गजट (संलग्न) वर्ष 1910 एवं 1927 का भी संज्ञान लिया गया। गजट नोटिफिकेशन में स्थलीय स्थिति अस्पष्ट है। गजट में सीमा स्तम्भों की दूरी व दिशा प्रदर्शित नहीं है। बियरिंग उपलब्ध न होने के कारण गजट के अनुसार सर्वेक्षण करना सम्भव नहीं हो सका। सर्वे शीट के अनुसार मौके पर अवस्थित क्षतिग्रस्त सीमा स्तम्भ संख्या 04 की स्थिति स्थल सर्वे शीट से मिलान करने पर सही पाई गई। सीमा स्तम्भ संख्या 04 व सम्बन्धित क्षेत्रीय स्टाफ द्वारा बताये गये अन्य सीमा स्तम्भों को मौके पर चिन्हित किया गया। यह भी उल्लेखनीय है कि उक्त सर्वेक्षण मौके पर चिन्हित किये गये सीमा स्तम्भों, भारतीय सर्वेक्षण की सर्वे शीट से मापांकन एवं विभाग में उपलब्ध जी०पी०एस० एवं अन्य उपकरणों द्वारा किया गया है, जिसमें त्रुटि होने की सम्भावना है। मौके पर चिन्हित सीमा स्तम्भों से एक के०एम०एल० फाइल तैयार की गई, जिसके अनुसार मौजा वीरपुर खुर्द का खसरा नं०–95 (मोगा रिसोर्ट) आरक्षित वन क्षेत्र से बाहर पाया गया। मोगा रिसोर्ट आरक्षित वन सीमा के मिलान पर स्थित है। प्रश्नगत स्थल के सम्बन्ध में पूर्व में भी जाँच की गई थी। जिसके अनुसार भी ग्राम वीरपुर खुर्द, तहसील ऋषिकेश के खसरा नम्बर 95 में निर्मित मोगा रिसोर्ट आरक्षित वन सीमा से बाहर है।" स्पष्ट किया गया है कि जिस भूमि पर मोगा रिसोर्ट निर्मित है वह भूमि आरक्षित वन सीमा से बाहर है।

कृपया तदनुसार सर्वेक्षण समिति द्वारा प्रस्तुत संलग्न रिपोर्ट के आधार पर आवश्यक अग्रेत्तर कार्यवाही करने का कष्ट करें।

संलग्नक– यथोपरि।

भवदीय,

(नीतीश मणि त्रिपाठी)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

129

पत्रांक : 66 (1)/12-1 P.A दिनांकित।

प्रतिलिपि : निम्नलिखित की सेवा में सन्दर्भित पत्रों के क्रम में सूचनार्थ प्रेषित।

1. अपर प्रमुख वन संरक्षक (के०), भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन, एकीकृत क्षेत्रीय कार्यालय, देहरादून। 25-सुभाष रोड, देहरादून
2. अपर प्रमुख वन संरक्षक, सतर्कता एवं विधि प्रकोष्ठ, उत्तराखण्ड।
3. अपर प्रमुख वन संरक्षक, वन पर्यावरण, उत्तराखण्ड।

(नीतीश मणि त्रिपाठी)
प्रभागीय वनाधिकारी,
देहरादून वन प्रभाग, देहरादून।

OFFICE OF THE DIVISIONAL FOREST OFFICER,
DEHRADUN FOREST DIVISION, DEHRADUN

Letter No.66/112-1/P.a. Dated: 26 August, 2022

To,

The Forest Conservator,

Shivalik Circle, Dehradun

Subject; Regarding legal notice under Section 19(b) of the Environment (Protector) Act, 1986

Ref.: Letter of this office bearing No.632/12-1/P.P. dated 25.05.2022 and 12/12-1/P.A. dated 12.07.2022

Sir,

It is to be informed with respect that the investigation of the matter was sent to this office through the letter bearing No.703/29-3(3), dated 16.12.2021 of Additional Chief Conservator of Forests, Vigilance and Law Cell, Uttarakhand. In compliance of the said letter of Additional Chief Conservator of Forests, Vigilance and Law Cell, Uttarakhand, the investigation was handed over by this office to Sub Divisional Forest Officer, Rishikesh. On the basis of the investigation report submitted by the

Sub-Divisional Forest Officer, Rishikesh Sub-Forest Division, the report was sent to the Additional Chief Conservator of Forests, Vigilance and Law Cell, Uttarakhand through the letter No.2163/29-3 dated 27.12.2021 from this office. Again by your office's letter no.1757/29-1(1) dated 19/1/2022, instructions were given to provide a clear investigation report by quoting the letter dated 31.12.2021 of Chief Conservator of Forests (HoFF) Uttarakhand.

You are aware that a letter no.2163/27-15 dated 25.04.2022 from the Chief Conservator of Forests, Garhwal, under the Shivalik Circle, in the Dehradun Forest Division, a 'Survey Committee' has been constituted for marking/demarcation survey works of forest land boundaries within the forest area for various purposes and redressal of complaints. In order of the above, through the letter no. 2517/12-1/P.A. dated 27/01/2022 of the office, the survey committee was directed to investigate/survey the matter. The Joint

Terrestrial Investigation report was submitted by the survey committee through the letter of Sub Divisional Forest Officer, Mussoorie Forest Division, which was sent to you by this office letter no.632/12-1/P.A. dated 30/05/2022. For ready reference the copies of letter dated 25.05.2022 alongwith enclosures are again attached herewith (Annexure-1). In the course of the investigation/inspection report submitted by this office's letter dated 25/05/2022, your office's letter no.3175/29-1 dated 16.06.2022 instructed to clarify the situation on certain points. In this regard, through the letter no.NGT/01/2022/656 dated 05.08.2022 from Additional Chief Conservator of Forests (A), Government of India, Environment, Forest and Climate Change, Integrated Regional Office, Dehradun, instructions were also given to present a clear report on certain points. In compliance of the above, instructions were given by this office to the survey committee to re-survey and submit a clear report on the basis of desired points.

The Survey Committee by letter no.44/12-1 dated 02/08/2022 from Sub Divisional Forest Officer, Mussoorie Forest Division and Chairman Survey Committee; Sub Divisional Forest Officer, Rishikesh Sub Forest Division; Joint investigation report of on-site joint investigation/survey conducted on 29/07/2022 and 01/08/2022 by Divisional Surveyor, Dehradun Forest Division and Rishikesh range officers and employees has been sent to this office, the copy whereof copy alongwith enclosures are being sent for kind perusal. (Annexure-2). According to the report submitted by the survey committee on 02/08/2022, Moga resort village Veerpur Khurd near Veerbhadra Temple, Rishikesh located under "Rishikesh Range" resources available in the department on 29/07/2022 and 01/08/2022 / According to the records, survey / site investigation was done. During the investigation, the boundary pillars located on the spot in the reserved forest area were shown by the concerned Forest Officer and employees. All these boundary pillars were matched with the reserved forest boundary pillars

displayed in survey sheet number 41 and 42 (years 1874-75, 1874-76) issued by the Survey of India. And cognizance was also taken of the Gazette (Annexure) of the years 1910 and 1927 related to the reserved forest of this area. The ground situation is unclear in the gazette notification. The distance and direction of the boundary pillars are not displayed in the gazette. Due to non-availability of bearings, it was not possible to conduct survey according to the gazette. According to the survey sheet, the position of the damaged boundary pillar number 04 located on the spot was found to be correct after matching with the site survey sheet. Boundary pillar number 04 and other border pillars told by the concerned regional staff were marked on the spot. It is also worth mentioning that the said survey has been done by the boundary pillars marked on the spot, measurement from the survey sheet of Survey of India and GPS and other equipment available in the department. In which there is a possibility of error. A KML file was prepared from the boundary pillars marked on the spot, according to which

Khasra No. 95 (Moga Resort) of village Veerpur Khurd was found outside the reserved forest area. The Moga resort is situated on the boundary of the reserve forest. In relation to the site in question, investigation was also done in the past. According to which Moga Resort built in Khasra No.95 of village Veerpur Khurd, Tehsil Rishikesh is outside the reserved forest limits. It has been clarified that the land on which the Moga resort is built is outside the reserved forest limits.

Kindly take necessary further action accordingly on the basis of the attached report submitted by the survey committee.

Encl.: As above.

Sincerely,

Sd/-

(Nitish Mani Tripathi)

Divisional Forest Officer,

Dehradun Forest Division, Dehradun

Letter No. 66(dated 10/12-1/PA

Copy sent the following for information in the order of letters referred for perusal:

1. Additional Chief Conservator of Forests (A) Government of India, Environment, Forest and Climate Change, Integrated Regional Office, Dehradun, 25 Subhash Road, Dehradun.
2. Additional Chief Conservator of Forests, Vigilance and Law Cell, Uttarakhand
3. Additional Chief Conservator of Forests, Forest Environment, Uttarakhand.

Sincerely,
Sd/-
(Nitish Mani Tripathi)
Divisional Forest Officer,
Dehradun Forest Division, Dehradun

Gmail Sumit Thakur <thakursumit79@gmail.com>

Service - Reply MoEF&CC-O.A. No.305 of 2022

1 message

Sumit Thakur <thakursumit79@gmail.com> Sat, Nov 19, 2022 at 7:15 PM
To: "lamadrestones@gmail.com" <lamadrestones@gmail.com>

Sir,

Please find attached herewith the PDF copy of reply on behalf of MoEF&CC.

Regards

Thakur Sumit
Advocate.
Off: Q-16B, L.G.F,
Jangpura Extension,
New Delhi-110014.
09968454481 (M)
011-43527688 (O)

Request: If unable to contact on Mobile during office hours please call on the Landline number.

Reply-OA 305 of 2022.pdf
7312K